

THIRTY-SEVENTH REPORT
COMMITTEE ON GOVERNMENT ASSURANCES
(2013-2014)

(FIFTEENTH LOK SABHA)

REQUESTS FOR DROPPING OF ASSURANCES

(Presented to Lok Sabha on 11 February, 2014)



LOK SABHA SECRETARIAT
NEW DELHI

February, 2014/Magha, 1935 (Saka)

CGA No. 248

Price: ₹ 138.00

© 2014 BY LOK SABHA SECRETARIAT

Published under Rule 382 of the Rules of Procedure and Conduct of Business in Lok Sabha (Fourteenth Edition) and Printed by the General Manager, Government of India Press, Minto Road, New Delhi-110 002.

CONTENTS

	PAGE
COMPOSITION OF THE COMMITTEE (2013-2014)	(v)
INTRODUCTION	(vii)
REPORT	1
APPENDICES - I to XVII	
Requests for Dropping of Assurances (Not Acceded to)	
I. USQ No. 389 dated 07.07.2009 regarding Cash for food Scheme	6
SQ No. 444 dated 04.08.2009 regarding Roadmap for revamp of PDS.	7
USQ No. 2399 dated 16.08.2011 regarding Cash Transfer of food subsidy.	9
USQ No. 1488 dated 09.08.2011 regarding Cash Subsidy.	10
SQ No. 12 dated 13.03.2012 regarding Computerization of PDS.	11
USQ No. 6390 dated 15.05.2012 regarding Foodgrains allocation under PDS.	18
USQ No. 5221 dated 08.05.2012 regarding Aadhaar in PDS.	23
USQ No. 6311 dated 15.05.2012 regarding Cash for food subsidy.	25
USQ No. 1460 dated 21.08.2012 regarding Cash for Foodgrains ...	27
II. USQ No. 903 dated 03.03.2010 regarding GM Crops.	32
III. USQ No. 2241 dated 23.11.2010 regarding Accreditation Cards for Commonwealth Games.	35
USQ No. 3227 dated 30.11.2010 regarding Human Rights Violation during Commonwealth Games.	36
USQ No. 3384 dated 30.11.2010 regarding Nepotism during CWG, 2010.	37
USQ No. 133 dated 22.02.2011 regarding Irregularities during CWG	38
USQ No. 1012 dated 01.03.2011 regarding Foreign Consultation for CWG	39
USQ No. 1079 dated 01.03.2011 regarding Visit of Delegation during Beijing Olympic.	43
USQ No. 3068 dated 15.03.2011 regarding Overlays Contracts in CWG	47

(ii)

	PAGE
SQ No. 35 dated 02.08.2011 regarding Report on CWG Irregularities.	48
USQ No. 4537 dated 30.08.2011 regarding Outstanding due on CWG Organizing Committee.	50
USQ No. 1222 dated 29.11.2011 regarding Irregularities in CWG. ...	58
General Discussion dated 25.03.2011 on Demand for Presentation of Shunglu Committee Report by Smt. Sushma Swaraj, M.P. regarding Irregularities in Commonwealth Games.	59
General Discussion dated 24.02.2011 on President's Address by several Members regarding wrong-doings in Commonwealth Games.	60
Statement by the Minister of State in the Ministry of Youth Affairs and Sports regarding Commonwealth Games (CWG), 2010 dated 02.08.2011.	61
IV. USQ No. 415 dated 23.02.2011 regarding Acquisition of Land . .	64
V. USQ No. 2100 dated 12.08.2011 regarding Violation of Rules by Mobile Phone Operators.	66
VI. USQ No. 2252 dated 12.08.2011 regarding Action on 2G Spectrum scam.	68
VII. USQ No. 921 dated 28.11.2011 regarding Moratorium on G.M. Crop.	70
VIII. USQ No. 543 dated 15.03.2012 regarding Projects in Tamil Nadu.	73
IX. USQ No. 1399 dated 30.11.2011 regarding Programmes for Diaspora Youth.	76
X. USQ No. 1927 dated 02.12.2011 regarding Allocation of funds under NRHM.	79
XI. USQ No. 1961 dated 02.12.2011 regarding Second Phase of Rajiv Gandhi Gramin Vidyutikaran Yojana (RGGVY).	98
XII. Motion for adjournment dated 14.12.2011 regarding Money Deposited Illegally in Foreign Banks and action taken.	103
XIII. USQ No. 2630 dated 10.12.2012 regarding Report on Economically Backward Classes.	105
XIV. USQ No. 5387 dated 09.05.2012 regarding Irregularities in Wimax Franchisee.	107

(iv)

	PAGE
XV. USQ No. 7421 dated 22.05.2012 regarding Security to Health Scam Inmate.	110
XVI. USQ No. 3809 dated 04.09.2012 regarding Violence in Mumbai. ..	112
XVII. USQ No. 4138 dated 05.09.2012 regarding Home Loan Scams. ..	114
APPENDICES—XVIII to XIX	
XVIII. Minutes of the Sitting of the Committee held on 17 December, 2013.	117
XIX. Minutes of the Sitting of the Committee held on 06 February, 2014.	126

COMPOSITION OF THE COMMITTEE ON GOVERNMENT ASSURANCES*
(2013-2014)

Shrimati Maneka Sanjay Gandhi — *Chairperson*

MEMBERS

2. Shri Rajendra Agrawal
3. Shri Hansraj G. Ahir
4. Shri Kantilal Bhuria
5. Shri Jayant Chaudhary
6. Shri Bijoy Handique
7. Shri Badri Ram Jakhar
8. Shri Mohan Jena
9. Sardar Sukhdev Singh Libra
10. Shri A. Raja
11. Rajkumari Ratna Singh
12. Shri Jagadanand Singh
13. Shri Anjan Kumar M. Yadav
14. Shri Dharmendra Yadav
15. Shri Maheshwar Hazari**

SECRETARIAT

1. Shri P. Sreedharan — *Additional Secretary*
2. Shri U.B.S. Negi — *Director*
3. Shri T.S. Rangarajan — *Additional Director*
4. Shri Kulvinder Singh — *Committee Officer*

* The Committee has been constituted *w.e.f.* 23 September, 2013 *vide* Para No. 5733 of Lok Sabha Bulletin Part-II dated 12 November, 2013.

** Nominated to the Committee *vide* Para No. 5778 of Lok Sabha Bulletin Part-II dated 22 November, 2013.

INTRODUCTION

I, the Chairperson of the Committee on Government Assurances, having been authorized by the Committee to submit the Report on their behalf, present this Thirty-Seventh Report of the Committee on Government Assurances.

2. The Committee (2013-2014) at their sitting held on 17 December, 2013 considered Memoranda Nos. 2 to 41 containing requests received from the various Ministries/ Departments for dropping of pending assurances and decided to pursue 17 assurances.

3. At their sitting held on 06 February, 2014, the Committee (2013-2014) considered and adopted their Thirty-Seventh Report.

4. The Minutes of the aforesaid sittings of the Committee form part of this report.

5. For facility of reference and convenience, the observations and recommendations of the Committee have been printed in bold letters in the Report.

NEW DELHI;
6 February, 2014

17 Magha, 1935 (*Saka*)

MANEKA SANJAY GANDHI
Chairperson,
Committee on Government Assurances.

REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An assurance is required to be implemented by the Ministry concerned within a period of three months. Where a Ministry is unable to implement the assurances within the prescribed period of three months, they are required to seek extension of time. In case, the Ministry finds it difficult in implementing the assurances on one ground or the other, they are required to request the Committee on Government Assurances to drop the assurances and such requests are considered by the Committee on merits and decisions taken to drop an assurance or otherwise.

2. The Committee on Government Assurances (2013-14) considered the following requests received from Ministries/Departments for dropping of assurances at their sitting held on 17 December, 2013:—

SQ/USQ No. & Date	Ministry	Subject in Brief
1	2	3
USQ No. 389 dated 07.07.2009		Cash for food scheme
SQ No. 444 dated 04.08.2009		Roadmap for revamp of PDS
USQ No. 2399 dated 16.08.2011		Cash for Transfer of food subsidy
USQ No. 1488 dated 09.08.2011	Consumer Affairs, Food and Public Distribution	Cash subsidy
SQ No. 12 dated 13.03.2012		Computerization of PDS Foodgrain allocation under PDS
USQ No. 6390 dated 15.05.2012		
USQ No. 5221 dated 08.05.2012		Aadhaar in PDS
USQ No. 6311 dated 15.05.2012		Cash for food subsidy
USQ No. 1460 dated 21.08.2012		Cash for foodgrains (Appendix-I)
USQ No. 903 dated 03.03.2010	Environment and Forests	GM Crops (Appendix-II)

1	2	3
USQ No. 2241 dated 23.11.2010		Accreditation Cards for Commonwealth Games
USQ No. 3227 dated 30.11.2010		Human Rights Violation during Commonwealth Games
USQ No. 3384 dated 30.11.2010		Nepotism during CWG, 2010
USQ No. 133 dated 22.02.2011		Irregularities during CWG
USQ No. 1012 dated 01.03.2011		Foreign Consultation for CWG
USQ No. 1079 dated 01.03.2011		Visit of Delegation during Beijing Olympic
USQ No. 3068 dated 15.03.2011	Youth Affairs and Sports	Overlays Contracts in CWG
SQ No. 35 dated 02.08.2011		Report on CWG Irregularities
USQ No. 4537 dated 30.08.2011		Outstanding due on CWG Organising Committee
USQ No. 1222 dated 29.11.2011		Irregularities in CWG Organising Committee
General Discussion dated 25.03.2011		Irregularities in Commonwealth Games
General Discussion dated 24.02.2011		Wrong-doing in Commonwealth Games
Statement dated 02.08.2011		Commonwealth Games (CWG), 2010 (Appendix-III)
USQ No. 415 dated 23.02.2011	Coal	Acquisition of Land (Appendix-IV)
USQ No. 2100 dated 12.08.2011	Finance	Violations of Rules by Mobile Phone Operators (Appendix-V)
USQ No. 2252 dated 12.08.2011		Action on 2G Spectrum Scam (Appendix-VI)
USQ No. 921 dated 28.11.2011	Environment and Forests	Moratorium on G.M. Crop (Appendix-VII)
USQ No. 543 dated 15.03.2012	Water Resources	Projects in Tamil Nadu (Appendix-VIII)

1	2	3
USQ No. 1399 dated 30.11.2011	Overseas Indian Affairs	Programmes for Diaspora Youth (Appendix-IX)
USQ No. 1927 dated 02.12.2011	Health and Family Welfare	Allocation of Funds under NHRM (Appendix-X)
USQ No. 1961 dated 02.12.2011	Power	Second Phase of RGGVY (Appendix-XI)
Motion for adjournment dated 14.12.2011	Finance	Money Deposited Illegally in Foreign Banks and Action Taken (Appendix-XII)
USQ No. 2630 dated 10.12.2012	Social Justice and Empowerment	Report on Economically Backward Classes (Appendix-XIII)
USQ No. 5387 dated 09.05.2012	Communications and Information Technology	Irregularities in Wimax Franchise (Appendix-XIV)
USQ No. 7421 dated 22.05.2012	Home Affairs	Security to Health Scam Inmate (Appendix-XV)
USQ No. 3809 dated 04.09.2012		Violence in Mumbai (Appendix-XVI)
USQ No. 4138 dated 05.09.2012	Finance	Home Loan Scams (Appendix-XVII)

3. The details of the assurances arising out of the replies and the reason(s) advanced by the Ministries/Departments for dropping of the assurances are given in Appendices-I to XVII.

4. The Minutes of the sittings of the Committee, whereunder the requests for dropping of the assurances, were considered, are given in Appendix-XVIII.

5. After having considered the requests of the Ministries/Departments, the Committee are not convinced with the reasons furnished for dropping the assurances. The Committee desire that the Government should take note of the observations of the Committee, as contained in Annexure to Appendix-XVIII and take appropriate action, for the implementation of the assurances expeditiously.

NEW DELHI;
6 February, 2014
17 Magha, 1935 (Saka)

MANEKA SANJAY GANDHI
Chairperson,
Committee on Government Assurances.

APPENDIX I

Subject: Request for dropping of assurances given in replies to:—

- (i) Unstarred Question No. 389 dated 07 July, 2009 regarding "Cash for food scheme". (Annexure-I)
- (ii) Starred Question No. 444 dated 04 August, 2009 regarding "Roadmap for revamp of PDS". (Annexure-II)
- (iii) Unstarred Question No. 2399 dated 16 August, 2011 regarding "Cash Transfer of food subsidy". (Annexure-III)
- (iv) Unstarred Question No. 1488 dated 09 August, 2011 regarding "Cash subsidy". (Annexure-IV)
- (v) Starred Question No. 12 dated 13 March, 2012 regarding "Computerization of PDS". (Annexure-V)
- (vi) Unstarred Question No. 6390 dated 15 May, 2012 regarding "Foodgrain allocation under PDS". (Annexure-VI)
- (vii) Unstarred Question No. 5221 dated 08 May, 2012 regarding "Aadhaar in PDS". (Annexure-VII)
- (viii) Unstarred Question No. 6311 dated 15 May, 2012 regarding "Cash for food subsidy" (Annexure-VIII)
- (ix) Unstarred Question No. 1460 dated 21 August, 2012 regarding "Cash for foodgrains". (Annexure-IX)

The above mentioned questions were asked by various M.Ps. to the Minister of Agriculture and Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution. The contents of the questions along with the replies of the Minister are as given in Annexures (I to IX).

2. The replies to the questions were treated as assurances and required to be implemented by the Ministry of Consumer Affairs, Food and Public Distribution within three months of the date of the reply but the assurances are yet to be implemented.

3. The Ministry of Consumer Affairs, Food and Public Distribution *vide* O.M. No. 7(1)/2013-PD-I dated 22 April, 2013 have requested to drop the assurance on the following grounds:—

"That a draft Pilot Scheme on Direct Transfer of Food Subsidy in Cash (instead of food grains and sugar) to Below Poverty Line (BPL)/Antyodaya Anna Yojana (AAY) beneficiaries under Targeted Public Distribution System (TPDS) was under consideration in the Department of Food and Public Distribution in consultation with State Governments, other Ministries/agencies, etc. In the

meantime, it has been decided that Direct Benefits Transfer will not replace food with cash under the Public Distribution System as the issues of entitlement are more complex. Accordingly, the above-referred Pilot Scheme for Direct Transfer of Food Subsidy under TPDS is not being pursued further by the Department. In this regard, nine Assurances on the above subject have been made in the Lok Sabha. Keeping in view the position explained above, Lok Sabha Secretariat is requested drop the above referred nine Assurances and delete them from the list of Assurances pending against this Department."

4. In view of the above, the Ministry, with the approval of Minister of State (IC) Consumer Affairs, Food and Public Distribution, have requested to drop the above assurances.

The Committee may consider.

NEW DELHI;
Dated: 13.12.2013

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA UNSTARRED QUESTION NO. 389
ANSWERED ON 07.07.2009

Cash for Food Scheme

389. SHRI ANANDRAO ADSUL:
SHRI PRASANNA KUMAR PATASANI:
SHRI KISHANBHAI V. PATEL:
SHRI ADHALRAO PATIL SHIVAJI:
SHRI PRADEEP MAJHI:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Planning Commission has recommended discontinuation of the present Public Distribution Scheme and introduce in its place a Cash for Food Scheme;
- (b) if so, the details thereof and the benefits likely to accrue therefrom; and
- (c) the manner in which the Government proposes to ensure that the benefits/ cash provided under the said scheme reaches the intended beneficiaries?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS): (a), (b) and (c) Planning Commission has not recommended discontinuation of the present Targeted Public Distribution System and introduction in its place of a cash for food scheme. However, State Governments of Uttar Pradesh, Haryana and Delhi submitted proposals for approval to direct disbursement of food subsidy in cash to BPL families in lieu of foodgrains under TPDS on a pilot basis in five districts *i.e.* Lakhimpur Kheri and Hardoi in Uttar Pradesh, Panchkula and Jhajjar in Haryana and Central District in Delhi. Based on those proposals, a draft scheme has been prepared to test feasibility of the alternative mode of transfer of food subsidy to BPL/AAY beneficiaries under TPDS. The draft scheme is under examination.

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA STARRED QUESTION NO. 444
ANSWERED ON 04.08.2009

Roadmap for Revamp of PDS

*444. SHRI JOSEPH TOPPO:
SHRI PRABODH PANDA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Union Government has formulated a roadmap to revamp the Public Distribution System for effective transfer of food subsidy to the Below Poverty Line (BPL) families;

(b) if so, the details thereof;

(c) whether the Government has received proposals from various stakeholders including State Governments in this regard; and

(d) if so, the details thereof and the reaction of the Government thereto?

ANSWER

THE MINISTER OF AGRICULTURE AND MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR): (a), (b), (c) and (d) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (A) TO (D) OF THE STARRED QUESTION NO. 444 DUE FOR ANSWER ON 04.08.2009 IN THE LOK SABHA:

(a), (b), (c) and (d) Targeted Public Distribution System (TPDS) is implemented jointly by Government of India and State/UT Governments. GoI carries out procurement of foodgrains, allocations to the State/ UT Governments; storage and transportation up to designated depots. Allocations of foodgrains within State/UT, identification of eligible BPL and AAY families based on estimates of Planning Commission, issuance of ration cards to them and distribution of allocated foodgrains to ration cardholders through FPS are done by State/UT Governments.

State/UT Governments have been directed to strengthen TPDS by taking various measures to ensure improved monitoring and vigilance, increased transparency in functioning, use of communication and information technology tools and efficient operations of FPS.

State Governments of Uttar Pradesh, Haryana and Delhi submitted proposals for approval to direct disbursement of food subsidy in cash to BPL families in lieu of

foodgrains under TPDS on pilot basis in five districts *i.e.* Lakhimpur Kheri and Hardoi in Uttar Pradesh, Panchkula and Jhajjar in Haryana and Central District in Delhi. Based on those proposals, a draft scheme has been prepared to test feasibility of this alternative mode of transfer of food subsidy under TPDS to BPL/AAY families. The draft scheme is under examination. Government of Bihar has also now suggested for disbursement of cash subsidy under TPDS.

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA UNSTARRED QUESTION NO. 2399
ANSWERED ON 16.08.2011

Cash Transfer of Food Subsidy

2399. SHRI ANANDRAO ADSUL:
SHRIGANESH SINGH:
SHRI ADHALRAO PATIL SHIVAJI:
SHRI GAJANAN D. BABAR :

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Union Government is considering to replace the Public Distribution System (PDS) with cash transfers;
- (b) if so, the reasons therefor;
- (c) the manner in which cash transfer would address the question of food availability for poor;
- (d) whether objections to the said scheme have been raised from various quarters;
- (e) if so, the details thereof and reaction of the Government thereto; and
- (f) the steps taken by the Union Government to strengthen the PDS across the country?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS):
(a) to (f) Proposals have been received from some State Governments like Bihar, Delhi, Haryana and Uttar Pradesh for direct disbursement of food subsidy in cash instead of distribution of foodgrains under Targeted Public Distribution System (TPDS) to Below Poverty Line (BPL)/Antyodaya Anna Yojana (AAY) families on a pilot basis only. A draft scheme is under examination.

Strengthening and streamlining of TPDS is a continuous process. To improve functioning of TPDS, Government has been regularly requesting State/UT Governments for continuous review of lists of BPL and AAY families, ensuring timely availability of foodgrains at Fair Price Shops (FPSs), ensuring greater transparency in functioning of TPDS, improved monitoring and vigilance at various levels and introduction of new technologies such as Computerization of TPDS operations at various levels.

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA UNSTARRED QUESTION NO. 1488
ANSWERED ON 09.08.2011

Cash Subsidy

1488. DR. GIRIJA VYAS:
SHRIMATI SHRUTI CHOUDHRY:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether there are reports that the slum women prefers allocation of foodgrains over transfer of cash subsidy; and

(b) if so, the details thereof and the reaction of the Union and State Governments thereto?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS): (a) and (b) To make an assessment regarding transfer of food subsidy in cash, Government of National Capital Territory of Delhi has reported the launch of a pilot project in Raghbir Nagar in West Delhi. The results of the study are awaited. Proposals have also been received by the Government from some State Governments like Bihar, Delhi, Haryana and Uttar Pradesh for direct disbursement of food subsidy in cash to Below Poverty Line (BPL)/ Antyodaya Anna Yojana (AAY) families on pilot basis instead of distribution of foodgrains to them under Targeted Public Distribution System (TPDS). A draft scheme is under examination.

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA STARRED QUESTION NO. 12
ANSWERED ON 13.03.2012

Computerisation of PDS

*12. SHRIANANDRAO ADSUL:
SHRI P. L. PUNIA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Union Government has sought information from the States regarding initiatives taken by them to computerise the Public Distribution System (PDS) with a view to fast tracking the reform process so as to check corruption, irregularities and diversion from PDS in a time bound manner;

(b) if so, the details thereof and the response of the States thereto alongwith the progress made in this regard till date and the time-limit fixed for its completion;

(c) whether the Government has decided to centrally monitor the computerisation process;

(d) if so, the details and the objectives thereof and the steps taken thereon;

(e) whether the Government proposes to extend the alternative schemes like biometric technology, Radio Frequency Identification System, cash for food etc. to the entire country to bring efficiency in the Public Distribution System; and

(f) if so, the details thereof alongwith the present status of the said schemes?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (f) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (f) OF THE STARRED QUESTION NO. 12 DUE FOR ANSWER ON 13.03.2012 IN THE LOK SABHA:

(a) to (f) All States/UTs have been requested to undertake end-to-end Computerisation of Public Distribution System (PDS) on priority basis which includes Fair Price Shop (FPS) Automation, Computerisation of Supply-Chain, digitization of beneficiary database and setting up of transparency and grievance redressal mechanism and to prepare a time-bound Action Plan for end-to-end Computerisation of PDS.

States/UTs have taken up several measures towards digitization of ration cards (Andhra Pradesh, Chhattisgarh, Delhi, Gujarat, Karnataka, Kerala, Puducherry, Tamil Nadu, Uttar Pradesh, etc.), computerised allocation to Fair Price Shops (Andaman & Nicobar Islands, Chhattisgarh, Puducherry, Tamil Nadu etc.), issuance of PDS commodities using Smart Cards/point of sale terminal (Andhra Pradesh, Chandigarh, Gujarat, Haryana, Madhya Pradesh, Odisha etc.), grievance redressal (Chhattisgarh, Gujarat, Himachal Pradesh, Madhya Pradesh, Jammu & Kashmir, Rajasthan, Tamil Nadu, etc.), use of GPS technology (Chhattisgarh, Tamil Nadu), for tracking vehicles carrying PDS commodities, SMS based monitoring (Chhattisgarh, Delhi, Haryana, Karnataka, Kerala, Uttar Pradesh etc.), and use of web-based citizen's portal (Chhattisgarh, Delhi, Haryana, Madhya Pradesh etc.).

Computerisation of PDS has also been taken up as a Mission Mode Project (MMP) under the National e-Governance Plan (NeGP), by the Central Government. As per MMP guidelines, a dedicated institutional mechanism by way of an Empowered Committee (EC) and a Central Project e-Mission Team (CPeMT) for computerization of PDS has been set up. States/UTs have been requested to establish a two-tier structure at their level comprising a State Apex Committee as well as a State Project e-Mission Team (SPeMT).

During the Conference of Food and Agriculture Minister of States/UTs held on 8-9th February, 2012, timelines for accomplishing identified milestones of Computerization of PDS were deliberated upon and recommended.

Vide Hon'ble Supreme Court's order dated 03.02.2012 in Writ Petition (Civil) No. 196/2001, Secretary (Food and Public Distribution), Government of India has been nominated as the Chief coordinator of computerization programme to coordinate with all the State Governments and the Union Territories and to ensure that entire computerization is carried out on a top priority basis. All the Chief Secretaries and Administrators have also been directed to fully cooperate with the Chief Coordinator and meticulously comply with his directions. In pursuance of the Hon'ble Supreme Court's directions, all States/UTs were requested to send the progress report of computerization of PDS in their respective States/UTs. Detailed directions alongwith timelines for achievement of various milestones towards Computerisation of PDS were issued to Chief Secretaries of all States/Administrators of all Union Territories on 07.03.2012 (Copy enclosed as Annexure).

There is no specific proposal for use of Radio Frequency Identification System. As regards cash for food, a draft scheme on transfer of food subsidy in cash instead of distribution of foodgrains and sugar to Below Poverty Line/Antyodaya Anna Yojana beneficiaries under PDS on pilot basis is under consideration.

Annexure

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) TO (f) OF THE STARRED QUESTION NO. 12 DUE FOR ANSWER ON 13.03.2012 IN THE LOK SABHA

Recommendations of Group Formed by Empowered Committee on issue of Directions from Secretary Food and Public Distribution to the Chief Secretaries of all States and Administrators of all Uts

A Small Group was formed by the Empowered Committee (EC) on Computerisation of PDS during its 2nd meeting held on 24.02.2012 consisting of CMD, FCI, JS (Comp.) and DDG, NIC to suggest directions which can be given by Secretary (F&PD) to Chief Secretaries of all States and Administrators of UTs for Computerisation of PDS in States/UTs as per orders of Hon'ble Supreme Court in WP (Civil) No. 196/2001 PUCL v/s Government of India and Others dated 3.2.2012. The Group had a meeting on 01.03.2012 and deliberated on the matter in detail.

2. JS (Comp. & WDRA) informed that for making TPDS effective, it is important to make the delivery and management system transparent by undertaking end-to-end Computerization of TPDS in all States/UTs. Computerization of complete Supply Chain Management up to the FPS level and availability of this information on a transparency portal in public domain is the need of the hour. Through FPS automation, it would be ensured that TPDS commodities are issued to the eligible beneficiaries and the transaction details are recorded. Initiatives have been taken in the past by Central Government and several State Governments for automating various components of TPDS using ICT. Computerization of TPDS operations would enable the States/UTs to address the following key challenges faced by TPDS namely, leakages and diversion of foodgrains, inclusion/exclusion errors, fake and bogus ration cards, lack of transparency and weak grievance redressal and social audit mechanisms.

3. Further, it was informed that as per the Guidelines issued by the Deptt. of Food and Public Distribution, end-to-end Computerization of TPDS consists of :

- (a) Creation and management of digitized Beneficiary Database;
- (b) Supply-Chain Management of TPDS commodities from Food Corporation of India (FCI) till Fair Price Shops (FPSs);
- (c) FPS Automation; and
- (d) Transparency and Grievance Redressal Mechanism.

4. The Group noted that a lot of work has already taken place in several States/UTs which is summarised as follows:

- States such as Andhra Pradesh, Tamil Nadu, Madhya Pradesh, Karnataka, etc. have digitized their ration cards.
- Computerisation of Supply-Chain Management of PDS has been completed

in the State of Chhattisgarh.

- States of Chhattisgarh, Delhi, Madhya Pradesh, Tamil Nadu etc. are carrying out computerized allocation for Fair Price Shops.
- Smart Cards are being issued *in lieu* of Ration Cards in States/UTs of Andhra Pradesh, Chandigarh, Haryana, etc.
- In Rayagada district of Odisha, bar-coded coupons and smart cards are used in rural and urban areas respectively for distribution of foodgrains with the assistance of World Food Programme (WFP).
- Grievance redressal mechanisms are in place in State of Andhra Pradesh, Chhattisgarh, Tamil Nadu, Kerala, etc.
- GPS technology is being used to track vehicles carrying TPDS commodities in the States of Chhattisgarh and Tamil Nadu.
- SMS alerts are sent regarding availability of foodgrains at FPS/stock position in States of Chhattisgarh, UP, TN, etc.
- Chhattisgarh has placed PDS related information on their websites in public domain.
- Gujarat is making use of bar-coded ration cards/food coupons for FPS Automation purposes. FPS Automation is done in more than 200 FPSs and process is likely to be completed by June 2012 in all FPS in States of Gujarat.

5. Most of the achievements highlighted above have been undertaken using NIC resources at various levels, leveraging Aadhaar data, using local resources and due to the commitment of the State Government and Administration. Computerisation of various components have been undertaken by States depending on State priorities. In State like Chhattisgarh, Computerisation of Supply-Chain Management was undertaken on priority while in Gujarat e-Gram has been used for FPS automation using bar-coded ration cards/food coupons. Keeping in view the varying practices and initiatives being undertaken by States/UTs, the Group is of the view that other States may also be directed to proactively undertake the end-to-end Computerisation of PDS in their States/UTs as has been done by Chhattisgarh and Gujarat.

6. It was informed by JS, WDRA that the finalisation of timelines for various components of PDS Computerisation was discussed with the States/UTs during the Conference held on 8th & 9th February, 2012 in New Delhi, and timelines have been incorporated in the proposed Plan Scheme.

7. After taking into account the need of taking urgent steps for computerisation of entire chain, the Group recommends that the following timelines may be adhered to by all States/UTs.

- Digitization of Beneficiary Data Base to be completed by October 2012.
- Computerization of Supply-Chain Management to be completed by March 2013.
- FPS Automation to be completed by March 2014.

8. In view of the overall timelines stated above, the Group suggests following measures which the State Governments/UTs may undertake. The progress of the same may be monitored on monthly basis by the State Governments:

8.1 Centralised Ration Card Database creation — 31.10.2012 (Target date)

NIC informed that requisite software *i.e.* e-RCMS (Existing Ration Card Management System) has been made available to SIOs of all States/UTs. Data Entry could be done as per the Data Capture Form already provided to the States/UTs *vide* Letter No. 23.12.2011-PD-II dated 13.10.2011. Data entry is to be undertaken by the Department of Food and Civil Supplies of the State/UT. In case any customization is required, it is to be undertaken by the State Informatics Officers of NIC at their level. Training may be provided by NIC.

(Action: Food Secretaries of States/UTs and NIC)

8.2 Creation of database of FPS — 31.05.2012 (Target date)

NIC informed that requisite software *i.e.* SIMS (Stakeholder Identity Management System) has been made available to SIOs of all States/UTs. Responsibility for customization shall be of NIC. The data entry is to be undertaken by the Department of Food and Civil Supplies of the State/UT. Training may be provided by NIC.

(Action: Food Secretaries of States/UTs and NIC)

8.3 Creation of database of Storage godowns — 30.04.2012 (Target date)

NIC informed that requisite software *i.e.* SIMS has been made available to all States/UTs. The data entry is to be undertaken by the Department of Food and Civil Supplies of the State/UT. Training may be provided by NIC. FCI mentioned that database of godowns of FCI is already available through IRRS, but for DCP States, information of godowns, where Central Pool Stocks are kept, is currently not available. It is recommended that States may complete data entry of such godowns (where central pool stocks are kept) by 30.04.2012

(Action: Food Secretaries of States/UTs and NIC)

8.4. Creation of PDS agency details (FCI/DCP) — 30.04.2012 (Target date)

NIC informed that requisite software *i.e.* SIMS has been made available to all States/UTs. Data entry is to be undertaken by the Department of Food and Civil Supplies of the State/UT. Training may be provided by NIC. It was also noted that database of godowns of FCI is already available through IRRS and stock position is currently entered by FCI in IRRS. It is recommended that State Governments/UTs must also complete data entry of agency details by 30.04.2012.

(Action: Food Secretaries of States/UTs and NIC)

8.5 State PDS Information Portal

All States/UTs should host a State PDS Information Portal, having at least the following information:

- | | |
|-------------------------------------|---------------------------|
| a. Database of FPS | —31.05.2012 (Target Date) |
| b. Database of Storage Godowns | —30.04.2012 (Target Date) |
| c. Agency details (FCI/State/DCP) | —30.04.2012 (Target Date) |
| d. Centralised Ration Card Database | —31.10.2012 (Target Date) |

(Action: Food Secretaries of States/UTs and NIC)

8.6 Stock Position of DCP States namely, Tamil Nadu, Karnataka, M.P., Odisha, Chhattisgarh, Haryana and Uttar Pradesh:

- a. Hardware has been provided by FCI to these States under the IISFM project of FCI.
- b. The concerned application has been suitably customised and IRRS-State has been made available by NIC to these States.
- c. The concerned staff in all the godowns of the State should start entering stock position on a daily basis.

(Action: Food Secretaries of States/UTs and NIC)

9. During the general discussions, it was felt that following issues may also be communicated to States/UTs:

9.1 As regards Ration Card database creation, it was decided that States may be informed that the pace of Aadhaar enrolment should not affect the digitisation efforts for beneficiary database creation. Both the processes can go on simultaneously. NIC informed that their software is capable of capturing Aadhaar numbers in the beneficiary database. States may consult NIC for necessary guidance for achieving digitisation of beneficiary records.

9.2 Main onus of customisation of the requisite application software lies with NIC and its State Units. NIC may put in place streamlined processes and may issue guidance to their State Units accordingly. NIC may also keep State Governments informed about the progress of computerisation of software.

9.3 NIC must prepare User Manuals for various application modules by 15.04.2012. Thereafter, the manuals may be forwarded to the States by the Department of Food and Public Distribution. CMD, FCI suggested that all definitions such as, Central Pool, PDS Stock, Supply Chain, etc. should be clearly stated and must be followed universally. NIC agreed to provide these Manuals/Guidelines in Hindi as well.

9.4 It was suggested that the Department of Food and Public Distribution, Government of India may also start on-line allocation of foodgrains to States/UTs. Food Secretaries of States/UTs may be directed to make district-wise allocation by using the software which may be developed by NIC by 15.05.2012. (Action: DFPD for entry of State-wise allocation; Food Secretaries of States/UTs for entry of district-wise

allocation and NIC for software).

9.5 As regards online allocation at State/UT level, CMD, FCI suggested that NIC may develop a web based application which States/UTs could use to enter the district-wise and scheme-wise allocation data. This model may be finalised by NIC before April 2012.

The meeting ended with a vote of thanks to the Chair.

JS (Comp.), D/o Food and
Public Distribution

DDG, National Informatics
Centre

_____ Sd/- _____

_____ Sd/- _____

CMD, Food Corporation of India

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA UNSTARRED QUESTION NO. 6390
ANSWERED ON 15.05.2012

Foodgrains Allocation under PDS

6390. SHRIGANESH SINGH:
SHRI VIRENDRA KUMAR:
SHRI KHAGEN DAS:
SHRI S. PAKKIRAPPA:
SHRI SURESH KUMAR SHETKAR:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether a major portion of the nutritional requirement of the rural population is met through foodgrains/cereals distributed through the Public Distribution System (PDS);

(b) if so, the details thereof indicating the stock of foodgrains, total allocation and offtake under PDS during each of the last three years, State-wise;

(c) whether the Union Government has reduced the allocation for the Below Poverty Line/Above Poverty Line in some States;

(d) if so, the details thereof and the reasons therefor alongwith the steps taken to ensure adequate supply of foodgrains to the States;

(e) whether the calorific intake in rural areas has declined despite allocation under PDS due to poor quality and lower allocation of foodgrains;

(f) if so, the details thereof alongwith the corrective steps taken in this regard; and

(g) whether suggestions have been received to discontinue supply of foodgrains cereals under PDS and if so, the details thereof and the reaction of the Government thereto?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS): (a) & (b) Based on the Report No. 510 (61/1.0/3), Public Distribution System and other Sources Household Consumption, 2004-05, NSS 61 Round (July 2004-June 2005), brought out by the National Sample Survey Organization (NSSO) Ministry of Statistics and Programme Implementation, Government of India, June 2007, the monthly consumption

of rice and wheat/atta by the households below poverty line during 2004-05 are given below:

Monthly average quantity (Kg.) consumed per household having BPL or Antyodaya Ration Cards in Rural (All India) from:

<i>PDS</i>	<i>Rice</i>		<i>PDS</i>	<i>Wheat/Atta</i>	
	<i>Other Sources</i>	<i>Total</i>		<i>Other Sources</i>	<i>Total</i>
9.527	25.238	34.765	3.969	10.123	14.092

Foodgrains allocated under Targeted Public Distribution System (TPDS) are only supplementary in nature, made to meet upto 50% of the cereal requirement of the beneficiaries. However, for the rest of the requirement, the targeted population has access to the open market.

Details of stock position of foodgrains (rice & wheat) in the Central Pool during the last three years are as under:

(in lakh tonnes)

Year (As on 1st April)	Rice	Wheat	Total
2009	216.04	134.29	350.33
2010	267.13	161.25	428.38
2011	288.20	153.64	441.84

State-wise details of the allocation and offtake of foodgrains (rice & wheat) made under TPDS during the last three years are as per Annexure.

(c) and (d) No reduction has been made under TPDS allocations for Below Poverty Line (BPL), Antyodaya Anna Yojana (AAY) and Above Poverty Line (APL) families under Targeted Public Distribution System (TPDS).

Considering the availability of surplus stocks in the Central Pool, Government has been making additional allocation of foodgrains over and above the normal allocation under Targeted Public Distribution System (TPDS) from time to time. During the years 2009-10, 2010-11 and 2011-12, the Government has allocated 36.08 lakh tonnes, 136.72 lakh tonnes and 123.69 lakh tonnes of additional foodgrains (rice and wheat) respectively covering Antyodaya Anna Yojana (AAY), Below Poverty Line (BPL) and Above Poverty Line (APL) families.

(e) and (f) As per National Sample Survey Organization (NSSO) latest Report No. 540 on Nutritional Intake in India based on 66th round of NSS Survey (July 2009-June 2010), at all India level, about 19.4% of the rural households had a calorie intake of less than 2160 kilo calories per day in 2009-10. Further analysis of data reveals that in the bottom 10% of the population ranked by monthly per capita consumer expenditure, similar figure for rural households was 62.3%.

To make available foodgrains to the targeted population to enable them to increase their consumption levels, besides allocation of foodgrains made to States/UTs under TPDS, as mentioned above, Government also allocates foodgrains under different Welfare Schemes, which include Annapurna Yojana, Mid-Day-Meal Scheme (MDMS), Wheat Based Nutrition Programme (WBNP), Rajiv Gandhi Scheme for Empowerment of Adolescent Girls (Sabla). During 2011-12, 49.56 lakh tonnes of foodgrains was allocated to these Welfare Schemes.

(g) Proposals have been received from some State Governments namely Bihar, Delhi, Haryana and Uttar Pradesh for direct disbursement of food subsidy in cash to BPL/AAY families on pilot basis in select districts instead of distribution of foodgrains and sugar to them under TPDS. A draft scheme is under preparation to test the feasibility of this alternative mode of transfer of food subsidy to BPL/AAY families under TPDS.

Annexure

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) & (b) OF UNSTARRED QUESTION NO. 6390 DUE FOR ANSWER ON 15.05.2012 IN THE LOK SABHA.

Allocation and offtake of Foodgrains (Rice & Wheat) for the last three years (2009-10 To 2011-12) under tpds

(In 000 Tonnes)

Sl. No	State/UT	2009-10		2010-11		2011-12	
		Allocation	Offtake	Allocation	Offtake	Allocation	Offtake
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	3884.25	3526.692	3,676.480	3,433.137	3,738.252	3,065.474
2.	Arunachal Pradesh	101.556	99.538	101.556	85.023	101.556	83.589
3.	Assam	1485.966	1400.233	1,673.126	1,591.641	1,806.756	1,662.751
4.	Bihar	3437.481	2274.014	3,543.192	2,969.154	3,650.312	2,757.350
5.	Chhattisgarh	1091.952	1005.898	1,168.032	1,135.107	1,218.752	1,085.194
6.	Delhi	592.548	577.275	595.734	607.303	597.858	545.295
7.	Goa	46.708	45.308	68.751	53.804	60.316	60.421
8.	Gujarat	1618.488	1025.464	1,885.998	1,532.880	2,018.738	1,242.799
9.	Haryana	980.472	501.671	685.242	613.097	732.422	586.431
10.	Himachal Pradesh	497.466	461.812	508.988	486.462	519.146	512.663
11.	J & K	756.804	758.854	757.104	749.115	756.804	743.485
12.	Jharkhand	1311.792	1038.28	1,319.412	1,032.747	1,339.032	1,022.038
13.	Karnataka	2167.492	2092.192	2,260.476	2,132.040	2,386.646	2,234.612
14.	Kerala	1301.604	1233.443	1,399.646	1,373.157	1,431.674	1,428.807
15.	Madhya Pradesh	3030.87	2953.426	2,610.454	2,707.860	2680.736	2,653.417
16.	Maharashtra	4509.359	3576.017	4,490.412	3,687.169	4,647.114	3,539.245
17.	Manipur	117.146	122.104	141.844	71.209	160.446	144.884
18.	Meghalaya	147.276	145.315	182.928	156.605	181.696	182.690
19.	Mizoram	82.908	75.675	70.140	64.502	70.140	66.233
20.	Nagaland	129.546	134.532	126.876	138.126	126.876	140.094
21.	Odisha	2115.852	2080.701	2,221.788	2,052.089	2,118.908	2,058.005
22.	Punjab	1213.92	987.526	786.348	680.707	814.100	686.355
23.	Rajasthan	1945.464	1919.335	2,037.128	1,937.843	2,115.140	2,078.693
24.	Sikkim	44.22	44.206	44.250	43.000	44.270	44.936
25.	Tamil Nadu	3767.832	3951.112	3,722.832	3,698.126	3,722.832	3,700.634
26.	Tripura	302.004	279.176	302.622	249.020	308.034	275.381
27.	Uttar Pradesh	7039.894	6455.013	6,948.948	6,555.953	7,114.590	6,645.333
28.	Uttarakhand	436.002	408.472	474.122	455.838	501.702	456.876
29.	West Bengal	3316.544	3145.293	3,601.864	3,325.618	3,763.754	3,281.205

1	2	3	4	5	6	7	8
30.	A&N Islands	31.959	18.489	34.020	17.921	34.020	16.026
31.	Chandigarh	25.796	25.276	31.380	25.975	34.980	34.216
32.	D&N Haveli	8.88	2.973	9.924	2.457	10.284	10.247
33.	Daman & Diu	4.32	1.346	4.980	1.162	5.430	4.669
34.	Lakshadweep	4.614	3.707	4.620	6.385	4.620	4.053
35.	Pondicherry	53.712	32.317	56.112	48.435	58.912	47.816
	Total	47,602.697	42,402.685	47,547.329	43,720.667	48,876.848	43,101.917

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA UNSTARRED QUESTION NO. 5221
ANSWERED ON 08.05.2012

Aadhaar in PDS

5221. SHRI P.L. PUNIA:
SHRI RAJAI AH SIRICILLA:

Will the Minister of CONSUMER AFFAIRS, FOOD, AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Government proposes to converge Aadhaar with Public Distribution Systems (PDS) and the direct cash transfer system to check diversion;
- (b) if so, the details thereof;
- (c) whether any pilot project was launched or proposed to be launched to test the effectiveness of Aadhaar before its introduction in direct cash transfer;
- (d) if so, the details and the outcome thereof;
- (e) whether the views of the States and other stakeholders have been obtained in this regard; and
- (f) if so, the details thereof and the response received thereon?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (f) A Task Force had been constituted under the Chairmanship of Shri Nandan Nilekani, Chairman, Unique Identification Authority of India (UIDAI), to recommend and implement a solution for direct transfer to subsidies on kerosene, LPG and fertilizer to the intended beneficiaries. The terms of reference of the Task Force were extended to the reforms of Public Distribution System (PDS), including an IT Strategy for PDS and an implementable solution for direct transfer of subsidies on food and kerosene. The Task Force in its report has *inter-alia* recommended the setting up of a dedicated institutional mechanism to implement end-to-end computerization of PDS across the country called the PDS Network (PDSN). It mentions that a common software platform for PDS can be developed for all States, with the flexibility to configure policies, prices, and administrative structures. This Department is in the process of setting up the PDSN.

The Report *inter-alia* has also recommended that the software will make it possible for the State Government to decided to offer choice to the beneficiaries in

receiving their entitlements in kind (food/kerosene) or cash. It further mentions that the State Government can channel subsidies to Aadhaar-enabled bank accounts, and beneficiaries can access these accounts through Aadhaar authentication. This will enable the State Governments to directly transfer subsidy to the intended beneficiary using the Aadhaar Payments Bridge and Aadhaar Enabled Payments System.

Proposals have been received by the Government from some State Governments like Bihar, Delhi, Haryana and Uttar Pradesh for direct disbursement of food subsidy in cash to Below Poverty Line (BPL)/Antyodaya Anna Yojana (AAY) families on pilot basis instead of distribution of foodgrains and sugar to them under TPDS. Based on these proposals, a draft scheme was prepared to test the feasibility of this alternative mode of transfer of food subsidy to BPL/AAY families under TPDS. Under the said scheme, the Department of Food and Public Distribution will make allocation of funds for disbursement of cash subsidy based upon the number of AAY and BPL ration cards. The proposed scheme is under examination and the final contours of the scheme will be worked out in consultation with the above referred States and concerned agencies like Ministry of Finance (Department of Expenditure) and Planning Commission.

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA UNSTARRED QUESTION NO. 6311
ANSWERED ON 15.05.2012

Cash for Food Subsidy

6311. SHRI PURNMA SI RAM:
SHRI MAGUNTA SRINIVASULU REDDY:
SHRI P. L. PUNIA:
SHRI RAVEET SINGH:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government has formulated any scheme for direct transfer of food subsidy in cash to the below Poverty Line and Antyodaya Anna Yojana beneficiaries, instead of distributing foodgrains to them;

(b) if so, the details thereof;

(c) the action taken to implement the scheme effectively and in a transparent manner;

(d) whether the Government has introduced biometric smart card to streamline the Public Distribution system on a pilot basis; and

(e) if so, the details thereof and the time by which it is likely to be extended to the entire country?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS): (a) to (c) Proposals have been received by the Government from some State Governments namely Bihar, Delhi, Haryana and Uttar Pradesh for direct disbursement of food subsidy in cash to Below Poverty Line (BPL)/Antyodaya Anna Yojana (AAY) families on pilot basis instead of distribution of foodgrains and sugar to them under Targeted Public Distribution System (TPDS). Under the proposed scheme, Government will allocate funds directly to district authorities for disbursement of cash subsidy based upon the number of AAY and BPL ration cards in the selected pilot districts. The district authorities will open an exclusive account for this purpose in the treasury bank branch. The district offices will disburse the amount of food subsidy to the respective bank/post office accounts of AAY and BPL ration cardholders on the basis of their entitlements. The draft scheme is under preparation to test the feasibility of this alternative mode of transfer of food subsidy to BPL/AAY families under TPDS.

(d) and (e) Government has approved implementation of a pilot scheme on Smart Card based delivery of essential commodities under TPDS in Chandigarh Union Territory (UT) and State of Haryana. Under the scheme, the existing ration cards will be replaced by Smart Cards which will have biometric features of adult members of beneficiary families, based on which verification of genuineness of beneficiary family will take place and thereafter the essential commodities will be issued to them from the fair price shops.

End-to-end Computerization of PDS in all States/UTs is being undertaken under 12th Five Year Plan (2012-17). Under the proposed scheme, use of bar-coded ration cards, food coupons, smart cards etc. could be chosen as per the requirements of States/UTs.

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA UNSTARRED QUESTION NO. 1460
ANSWERED ON 21.08.2012

Cash for Foodgrains

1460. SHRIR. K. SINGH PATEL:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the State Governments distribute foodgrains to the Below Poverty Line (BPL) families in the States at subsidised rates with the assistance of the Union Government;

(b) if so, the details thereof and along with the price of the said foodgrains, State-wise;

(c) whether there are report that the poor quality of goodgrains which are not lifted by the BPL families are picked up by the middlemen at subsidised rates and resold to the Food Corporation of India (FCI) at a much higher rates;

(d) if so, the details thereof and the reaction of the Union Government thereto;

(e) whether in view of such irregularities the Union Government proposes to provide cash subsidy to the BPL families *in lieu* of foodgrains; and

(f) if so, the details thereof and the time by which it is likely to be implemented?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS): (a) & (b) Central Government allocates foodgrains (rice and wheat) under Targeted Public Distribution System (TPDS) to States/Union Territories (UTs) for distribution to Below Poverty Line (BPL) category at highly subsidized Central Issue Price (CIPs) of Rs. 5.65 per kg. for rice and Rs. 4.15 per kg. for wheat. Some State/UT Governments further subsidise the foodgrains being distributed to TPDS beneficiaries in the respective States/UTs, State/UT-wise details of the end retail price of foodgrains (rice and wheat) being distributed by them under TPDS are at Annexure.

(c) & (d) No such instance has come to the notice.

(e) & (f) Proposals have been received by the Government from State Governments namely Bihar, Delhi, Haryana and Uttar Pradesh for direct disbursement of food subsidy in cash to Below Poverty Line (BPL)/Antyodaya Anna Yojana (AAY)

families on pilot basis instead of distribution of foodgrains and sugar to them under Targeted Public Distribution System (TPDS). Under the proposed scheme, Government will allocate funds directly to district authorities for disbursement of cash subsidy based upon the number of AAY and BPL ration cards in the selected pilot districts. The district authorities will open an exclusive account for this purpose in the treasury bank branch. The district offices will disburse the amount of food subsidy to the respective bank/post office account of AAY and BPL ration cardholders on the basis of their entitlements. The draft scheme is under preparation to test the feasibility of this alternative mode of transfer of food subsidy to BPL/AAY families under TPDS.

Annexure

ANNEXURE REFERRED TO IN REPLY TO PARTS (A) & (B) OF THE UNSTARRED
QUESTION NO. 1460 DUE FOR ANSWER ON 21.08.2012 IN THE LOK SABHA

**State/UT-wise details of the end retail price of foodgrains (rice and wheat) being
distributed under Targeted Public Distribution System (TPDS) at fair price
shops to Below Poverty Line (BPL) families upto 30.06.2012**

(Rs. Per Kg.)

Sl.No.	States/UTs	BPL	
		Wheat	Rice
1	2	3	4
1.	Andhra Pradesh	7.00	1.00
2.	Arunachal Pradesh	4.65	6.15
3.	Assam	-	7.00
4.	Bihar	5.22	6.78
5.	Chhattisgarh	2.00	2.00
6.	Delhi	4.80	6.30
7.	Goa	-	6.15
8.	Gujarat	Rs. 2.00 for 13 kg. Rs. 7.50 for 16 kg.	Rs. 3.00 for 3 kg. (Max.) Rs. 7.00 for 3 kg. (Max. Rice Spl.)
9.	Haryana	4.88	-
10.	Himachal Pradesh	5.25	6.85
11.	Jammu & Kashmir	4.80 5.35 (Atta)	6.40
12.	Jharkhand	-	1.00
13.	Karnataka	3.00	3.00
14.	Kerala	2.00	1.00
15.	Madhya Pradesh	3.00	4.50
16.	Maharashtra	5.00	6.00
17.	Manipur	-	6.15
18.	Meghalaya	-	6.15-7.50
19.	Mizoram	-	6.15
20.	Nagaland	6.25 (Atta)	6.15
21.	Orissa	-	2.00

1	2	3	4
22.	Punjab	4.57	-
23.	Rajasthan	-	2.00
24.	Sikkim	-	4.00
25.	Tamil Nadu	7.50	Free of cost
26.	Tripura	10.00 (Atta)	6.15
27.	Uttar Pradesh	4.65	6.15
28.	Uttarakhand	2.00	3.00
29.	West Bengal	4.65	2.00
30.	A & N Island	4.45	6.05
31.	Chandigarh	4.65	6.15
32.	D&N Haveli	4.65	6.00
33.	Daman & Diu	4.80	6.40
34.	Lakshadweep	9.00	6.15
35.	Puducherry		Free of cost

APPENDIX II

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 903 dated 03 March, 2010 reagrding "GM Crops".

On 03 March, 2010 Shri Sarvey Sathyanarayana, M.P., Addressed an Unstarred Question No. 903 to the Minister of Environment and Forests. The text of the question along with the reply of the Minister is as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Environment and Forests within three months from the date of the reply. The assurance is yet to be implemented. The Ministry have sought extension of time upto 31 June, 2012 to fulfil the assurance.

3. The Ministry of Environment and Forests *vide* O.M. V No. C.12011/79/2010-CS.III dated 27 April, 2012 have requested to drop the assurance on the following grounds:—

"That the reply to the question which was taken as assurance has reference to Biotechnology Regulatory Authority of India (BRAI) proposed to be set up under Department of Biotechnology; and Food Safety and Standard Authority of India (FSSAI) set up by the Ministry of Health and Family Welfare. BRAI a bill has been approved by the Cabinet and it is under active consideration of the Government. It will be enacted only after completion of necessary parliamentary process. The issues involved in the assurance has many complexities and intricacies requiring elaborate discussion, close coordination and policy decision by the between several Ministries/Departments before arriving at consensus on GMO testing facilities. The final decision on the issue may take from couple of months to several years. Accordingly, it may not be feasible to furnish any definite time period for the fulfilment of assurance at present. The final outcome on the matter whenever is available will be put up in public domain."

4. In view of the above, the Ministry, with the approval of the Minister of State (IC) for Environment and Forests, have requested to drop the above assurance.

The Committee may consider.

NEW DELHI;
Dated: 13.12.2013

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT AND FORESTS
LOK SABHA UNSTARRED QUESTION NO. 903
ANSWERED ON 03.03.2010

GM Crops

903. SHRI SARVEY SATHYANARAYANA:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has received any proposal for establishment of testing laboratory for Genetically Modified crops;
- (b) if so, the details thereof;
- (c) the progress made so far in this regard; and
- (d) if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) to (d) The Government received a proposal for establishment of 'National Centre for Assessment of Genetically Modified Organisms' (GMOs) [NCAG]. The proposal was considered by the Genetic Engineering Approval Committee (GEAC) in its meeting held on 14.1.2009 wherein it was noted that the proposal relates to an area that is already under very active consideration of the Government and needs to be processed in the light of new developments such as the National Biotechnology Regulatory (NBRA) proposed to be set up by the Department of Biotechnology and Food Safety and Standards Authority (FSSA) set up by the Ministry of Health and Family Welfare. It was also noted that several reputed institutions in India are already carrying out many of the activities proposed under NCAG. It was agreed that a 'State of the art' institution may be necessary as a long term measure which could be inbuilt into the establishment plans of the proposed NBRA and strengthening of the FSSA.

APPENDIX III

Subject: Request for dropping of assurances given in reply to:

- (i) Unstarred Question No. 2241 dated 23.11.2010 regarding "Accreditation Cards for Commonwealth Games" (Annexure-I).
- (ii) Unstarred Question No. 3227 dated 30.11.2010 regarding "Human Rights Violation during Commonwealth Games" (Annexure-II).
- (iii) Unstarred Question No. 3384 dated 30.11.2010 regarding "Nepotism during CWG, 2010" (Annexure-III).
- (iv) Unstarred Question No. 133 dated 22.02.2011 regarding "Irregularities during CWG" (Annexure-IV).
- (v) Unstarred Question No. 1012 dated 01.03.2011 regarding "Foreign Consultation for CWG" (Annexure-V).
- (vi) Starred Question No. 1079 dated 01.03.2011 regarding "Visit of Delegation during Beijing Olympic" (Annexure-VI).
- (vii) Unstarred Question No. 3068 dated 15.03.2011 regarding "Overlays Contracts in CWG" (Annexure-VII).
- (viii) Starred Question No. 35 dated 02.08.2011 regarding "Report on CWG Irregularities" (Annexure-VIII).
- (ix) Unstarred Question No. 4537 dated 30.08.2011 regarding "Outstanding due on CWG Organising Committee" (Annexure-IX).
- (x) Unstarred Question No. 1222 dated 29.11.2011 regarding "Irregularities in CWG" (Annexure-X).
- (xi) General Discussion on Demand for Presentation of Shunglu Committee Report by Smt. Sushma Swaraj, M.P. Regarding "Irregularities in Commonwealth Games" dated 25.03.2011 (Annexure-XI).
- (xii) General Discussion on President's Address by several Members regarding "Wrong-doings in Commonwealth Games" dated 24.02.2011 (Annexure-XII).
- (xiii) Statement by the Minister of State in the Ministry of Youth Affairs and Sports regarding "Commonwealth Games (CWG), 2010 dated 02.08.2011" (Annexure-XIII).

The above mentioned questions were addressed by various M.Ps to the Minister in the Ministry of Youth Affairs and Sports and during the general discussion the Minister has promised action on CWG 2010 on Shunglu Commission Report.

The contents of the questions along with the replies of the Minister are given in annexures (I to XIII).

2. The replies of the Questions/General discussions were treated as assurances and required to be implemented by the Ministry of Youth Affairs within three months of the date of the reply put the assurances are yet to be implemented.

3. The Ministry of Youth Affairs and Sports *vide* O.M. No. 11016-136/2010-CWG, 11016/154/2010-CWG, 11016/60/2011-CWG, 11016/2/2011-CWG-II, 11016-6/2011-CWG, 11016/5/2011-CWG, 11016/10/2011-CWG, 11016/24/2011-CWG, 11016/32/2011-CWG, 11016-8/36/2011-CWG, 11016-8-I/2012-CWG, 11016-21/2011-CWG, 11016/36/2011-CWG, dated 23.11.2012, 03/12/2012, 18.12.2012, 27.12.2012 respectively have requested to drop the assurances on the following grounds:

"The High level Committee (Shunglu Committee) constituted by the Government to investigate the alleged irregularities in CWG 2010 has submitted a total of six reports which are under examination by Group of Ministers (GoM) appointed for the purpose. As decided by the GoM, comments/views of the Ministries/ Departments and other agencies on the reports, which are yet to be considered by the GoM, have been sent to CBI and CVC for their information. Similarly, CAG's Report No. 6 of 2011-12 on XIX Commonwealth Games, 2010 has been presented to the Lok Sabha which is under examination of the Public Accounts Committee. The Report of the PAC is still awaited. "As the fulfilment of the aforementioned Parliament Assurances depends upon outcome of inquiries/ judgement of *quasi-judicial* and judicial authorities including the Hon'ble High Courts and Hon'ble Supreme Court, there is no possibility to fulfil these Assurances in near future. It is, therefore, requested that Lok Sabha Secretariat may place the above facts before the Hon'ble Committee for dropping the above mentioned Assurances from the pending list of Lok Sabha Assurances."

4. In view of the above, the Ministry of Youth Affairs and Sports, with the approval of Minister of State (Independent Charge) Youth Affairs and Sports, have requested to drop the above assurances.

The Committee may consider.

NEW DELHI;
Dated: 13.12.2013

GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
LOK SABHA UNSTARRED QUESTION NO. 2241
ANSWERED ON 23.11.2010

Accreditation Cards for Commonwealth Games

2241. Sk. SAIDUL HAQUE:
DR. SHAFIQR RAHMAN BARQ:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the criteria adopted by the Government/Commonwealth Games Organising Committee for issuing accreditation cards for the Commonwealth Games;

(b) whether there are reports of non-issuance of accreditation cards of the closing ceremony to the eligible persons including elected representatives of Central and State Legislatures;

(c) if so, the details thereof alongwith the reasons therefor;

(d) whether the Government has looked into the matter; and

(e) if so, the details thereof and the action taken against the erring officials?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PATIL): (a) The Organizing Committee, CWG-2010 has informed that the Accreditation cards were issued as per the policies laid down in the Host City Contract, Commonwealth Games Federation Manual and Accreditation Guidelines.

(b) No, Madam.

(c) Do not arise.

(d) & (e) Government has constituted a High level Committee headed by Shri V.K. Shunglu, former C&AG to look into the issues relating to the organizing and Conduct of the Games.

GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
LOK SABHA UNSTARRED QUESTION NO. 3227
ANSWERED ON 30.11.2010

Human Rights Violation during Commonwealth Games

3227. SHRI P. BALRAM:
SHRI RAJAJIAH SIRICILLA:
SHRI SURESH KUMAR SHETKAR:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether civil groups protested against the human rights violation during the Commonwealth Games related projects;
- (b) if so, the details thereof and the action taken so far; and
- (c) the present status thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PATIL): (a) & (b) Yes, Madam. The protests related to improper living conditions; payment of less wages; non-adherence to safety rules etc.

(c) Several agencies including a High Level Committee are looking into the issues relating organizing and conduct of CWG and lessons to be learnt for the future.

GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
LOK SABHA UNSTARRED QUESTION NO. 3384
ANSWERED ON 30.11.2010

Nepotism during CWG

3384. SHRIBHUDEO CHOUDHARY:
SHRIRADHA MOHAN SINGH:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the Government has inquired into the irregularities reported in the working of Commonwealth Games Committee regarding allegation of nepotism in appointments;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) whether the Government has proposed/proposes to conduct enquiry into the irregularities in the appointment of employees;
- (d) if so, the details and the present status thereof; and
- (e) the details of action taken/proposed to be taken by the Government against the organizers of the Committee/officials found guilty?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PATIL): (a) to (e) Complaints/allegations of irregularities and nepotism in appointments in the Organizing Committee, Commonwealth Games 2010 were received and enquiry initiated. Government has now appointed a High Level Committee under the chairmanship of Shri V. K. Shunglu, former Comptroller and Auditor General of India to look into the organizing and conduct of the Commonwealth Games, 2010 including alleged Irregularities and recommending action on the same. This Committee is to give its report within 3 months. Comptroller and Auditor General (CAG) has commenced audit of all games related works. The Central Vigilance Commission in examining complaints received in respect of the CWG 2010. Other agencies, such as, Enforcement Directorate, Income Tax Department are also reported to be making investigations as per their mandate. Based on the results of the investigations being carried out by various agencies, action as warranted under the law would taken against those found guilty.

GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
LOK SABHA UNSTARRED QUESTION NO. 133
ANSWERED ON 22.02.2011

Irregularities during CWG

133. SHRI BIBHU PRASAD TARAI:
SMT. SUMITRA MAHAJAN:
SHRI HARSH VARDHAN:
SHRI GURUDAS DAS GUPTA:
SHRI ASADUDDIN OWAISI:
SHRI RAJIV RANJAN (LALAN) SINGH:
SHRI E.G SUGAVANAM:
SMT. JAYA PRADA:
SHRI NEERAJ SHEKHAR:
SHRI YASHVIR SINGH:
SHRI NAMANAGESWARA RAO:
SHRI RAMKISHUN:
SHRI S.R. JEYADURAI:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the panel probing the alleged cases of irregularities and corruption related to XIX Commonwealth Games, 2010 has submitted its interim report to the Government;
- (b) if so, the major findings thereof and the details of recommendations made by the said panel;
- (c) whether any action has been initiated by the Government against the persons found guilty on the basis of the findings/recommendations made by the said panel;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefore and the time by which a final report is likely to be submitted to the Government?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) & (b) Yes, Madam. A High Level Committee headed by Shri V.K. Shunglu constituted to look into issues relating to the organizing and conduct of the Commonwealth Games, 2010 has submitted its First stand alone Report on issues relating to Host Broadcasting. The report containing major findings; recommendations etc., is available at Government of India Portal www.india.gov.in.

(c) to (e) The report is being examined. The final report is likely to be submitted to the Government by 31.03.2011.

GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
LOK SABHA UNSTARRED QUESTION NO. 1012
ANSWERED ON 01.03.2011

Foreign Consultation for CWG

1012. SHRI NEERAJ SHEKHAR:
SMT. JAYA PRADA:
SHRI YASHVIR SINGH:
SHRI RUDRA MADHAB RAY:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether a number of foreign consultants have been hired by the Commonwealth Games (CWG) Organizing Committee (OC);
- (b) if so, the details and the purpose thereof alongwith the details of payments made to them and the other expenditure incurred thereon;
- (c) whether any inquiry/investigation have been conducted by the investigation agencies in this regard including the aspect that some of these foreign consultants have visited the country for the CWG;
- (d) if so, the details of the findings thereof;
- (e) whether any action has been taken by the Government against the erring officials found guilty on the basis of findings made by the said agencies; and
- (f) if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) & (b) Yes, Madam. Organizing Committee, Commonwealth Games, 2010 has informed that 29 foreign individuals/companies were engaged for different functional areas. The names of above hired foreign personnel, purpose, total contracted amount and amount paid are enclosed at Annexure.

(c) to (f): A High Level Committee headed by Shri V.K. Shunglu has been constituted to look into issues relating to the organizing and conduct of the Commonwealth Games, 2010 and their final report is awaited.

ANNEXURE VI

ANNEXURE REFERRED TO IN REPLY TO PARTS (A) AND (B) OF THE LOK SABHA
UNSTARRED QUESTION NUMBER 1012 FOR 1 MARCH, 2011 REGARDING
FOREIGN CONSULTATION FOR CWG ASKED BY SHRI NEERAJ SHEKHAR;
SMT. JAYA PRADA; SHRI YASHVIR SINGH AND
SHRI RUDRA MADHAB RAY

Sl. No.	Name of the Consultant	Name of the FA & Purpose	Total Contract Value (INR in Lakhs)	Amount Paid (INR in Lakhs)	Total Contract Value	Amount Paid
1	2	3	4	5	6	7
1.	David Payne	Catering Cleaing & Waste Management	133.47	133.06	US \$ 2,96,600.00	USD 295700
2.	Bruce Wilkie	Ticketing: General	96.48	83.38	USD 21440.00	USD 185300
3.	Brain Nourse	Technology	175.29	110.65	AU\$382,560.00	
4.	John Lade	Games Village: General	Consultancy fee is Rs. 73312 per day & Per Diem is USD 50 up to 22nd Oct. 2010	95.35	AUD Consultancy Fee is 1600 p.d. & up to 22nd 22nd Oct 2010	241507 208143.63
5.	Matthew Jankowski	Venue Operations: General	Rs. 17.1 Lakh plus taxes per month	17.1	USD 38000 plus taxes	USD 38000
6.	Samantha Cotterell	Overlays: Competition	Rs. 13.5 Lakh per month Net of Taxes, later Reduced to Rs. 10 lakh per month	209.25	US \$ 30,000 per month Net of Taxes, later reduced to USD 22500 Pm	USD 465000
7.	Greg. Bowman	Sports: Sports Presentation	77.4	73.4	USD 17200PM	USD 163123
8.	EKS (PPM)	Opverall- Project Planning & Management	2,253.45	2,253.45	USD 5007656.00	USD 5007656
9.	EKS Workforce	Workforce- Workforce Planning & Management	1166.83	933.46	UDS 2592959	UDS 2074367
10.	EKS	Venue Development General	1458.00- reduced to 1309.5	1309.5	USD 3240000 reduced to USD 2910000	USD 2910000
11.	Fast Track	Consultant Righttiold Broadcaster	15% Commission on against amount received from Broadcasting right	965.4	15% Commission against amount received from Broad- casting right	USD 1623826.09 GBP 322428.98

1	2	3	4	5	6	7
12.	Patrick Furlong	Broadcasting: General	Rs. 4.50 Lakh Net of Taxes for Min. 5 days from Rs. 10.8 Lakh Net of Taxes for 12 days from 01-05-2009 to 31-10-2010	273	US \$ 10,000 Net of Taxes for Min. 5 days from 01-06-2007, and US \$ 24000 Net of Taxes for min. 12 days from 01-05-2009 to 31-10-2010	USD 606612
13.	Tom Ceswes ki	Accreditation General	3.78	3.78	USD 8400	USD 8400
14.	John Pauline (RMJM)	Overlays Non Competition Venues	44.32	44.32	USD 98500	USD 98500
15.	Richard Hartman	Ceremonies — Scenic Engineering & Scenic Rigging	54.34	54.34	USD 120750.00	USD 120750
16.	Mark Fisher	Ceremonies —Creative, Technical	89.78	71.65	USD 199500	USD 149227.6
17.	James Lee	Ceremonies-Production Rigging	26.15	3.73	USD 58125	USD 8303.57
18.	Scott VVillsallen	Ceremonies —Audio Director	33.08	33.08	USD 73500.00	USD 73500
19.	Durham Marengi	Ceremonies —lighting Designer	157.83	70.21	USD 350740.00	USD 156026
20.	Andrew Garrod	Ceremonies—Technical & Staging Director	49.14	49.14	USD 109200.00	USD 109200
21.	Ian Baidwin	Ceremonies —Technical System	47	47	USD 104400.00	USD 104400
22.	Piears Sheppard	Ceremonies —Technical Production	72.21	72.21	USD 160475.00	USD 160475
23.	Laurence Esinn	Ceremonies —Communication Designer	79.18	79.18	USD 175957.5	USD 175957.5
24.	Rich Birch (Spectak Production)	Ceremonies —Openinig & Closing Ceremonies	1032.75	886.44	USD 2295000	USD 1969875
25.	Ola Melzing	Ceremonies —Technical	39.92	41.79 (including 1.86 lakh for 5 extra days)	EURO 64400	EURO 67400 (including EURO 3000 for 5 extra days)
26.	Stage Safe	Ceremonies —Health & Safety Consultant	32.9	31.75	GBP 45200	GBP 43615.93

1	2	3	4	5	6	7
27.	Knut Stockhusen	Ceremonies —Roof Loading Study	3.02	3.02	EURO 4875	EURO 4875
28.	Laurra Thatcher	Ceremonies —Show Caller	10.25	10.01	GBP 14080	GBP 13760
29.	Stage One	Ceremonies —Rigging Consultant	164.5	164.39	GPB 225963.61	GBP 225810.60

Note: 1. In Addition, to the payments shown above, most of the consultants were provided air ticket, local accommodation, transport and communication expenses.

2. OC had conveyed the contracted amount/amount paid in different foreign currencies which have been converted into INR at current exchange rate.

GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
LOK SABHA UNSTARRED QUESTION NO. 1079
ANSWERED ON 01.03.2011

Visit of Delegation during Beijing Olympic

1079. SHRIRUDRA MADHAB RAY:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether a delegation formed by the Commonwealth Games (CWG) Organising Committee (OC) visited Beijing during the Beijing Olympic, 2008;

(b) if so, the names of the members of the delegation and the purpose of the visit alongwith the outcome thereof;

(c) the total expenditure incurred on the visit of the said delegation;

(d) whether any investigation/inquiry has been conducted by the Government agencies to probe the alleged irregularities into the matter; and

(e) if so, the finding thereof and the action taken/being taken by the Government on the basis of the findings made by said agencies?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) & (b) Yes, Madam. OC, CWG has informed that a delegation visited Beijing during Beijing Olympic, 2008 under Beijing Olympic Observer Programme. The names of 161 persons, who visited Beijing are given in Annexure. The purpose of the visit was to obtain firsthand knowledge and experience of various activities in the context of ensuing CWG. The members of the delegation attended workshops in Beijing and on return to India, de-briefing sessions were also held.

(c) The total expenditure incurred by the OC during the visit of the delegation was Rs. 8.15 cr.

(d) & (e) A High Level Committee headed by Shri V.K. Shunglu has been constituted to look into issues relating to the organizing and conduct of the Commonwealth Games, 2010 and their final report is awaited.

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PARTS (A) AND (B) OF THE LOK SABHA
UNSTARRED QUESTION NUMBER 1079 FOR 1 MARCH, 2011 REGARDING VISIT
OF DELEGATION DURING BEIJING OLYMPIC ASKED BY SHRI RUDRA
MADHAB RAY

Sl. No.	Name	Sl. No.	Name
1	2	1	2
1.	Smt. Aparna Ghosh	27.	Shri B. Rocky Bui Hussain
2.	Smt. Arti Mehra	28.	Shri B.S. Ojha
3.	Shri A.B. Subbaiah	29.	Shri B.B. Kaura
4.	Shri K. Kant	30.	Shri B.C. Singh
5.	Shri A. Quraishi	31.	Shri B.R. Gulati
6.	Shri A.K. Kesri	32.	Shri Balasaheb Langde
7.	Shri A.K. Pandya	33.	Capt. Baldev Singh (Retd.)
8.	Shri A.K. Bansal	34.	Shri Bashir Ahmed Khan
9.	Shri Adile Sumariwalla	35.	Shri Bharatinder Singh
10.	Shri Aditya Kumar (Pune)	36.	Shri Bhupender Singh
11.	Shri Ajay Dua	37.	Shri Binod Dash
12.	Shri Ajay Singh Chautala	38.	Shri Bipul Gogoi
13.	Shri Ajit Pal Singh	39.	Shri C.P. Singhdeo
14.	Shri Amar Singh	40.	Shri Chetan Chouhan
15.	Shri Amar Singh Wazir	41.	Shri D.R. Saini
16.	Shri Anandeshwar Pandey	42.	Shri Dalbir Singh
17.	Shri Anil Sharma	43.	Shri Deep Kumar Das
18.	Shri Anupam Gulati	44.	Shri Dilshad Sheikh
19.	Shri Arun Vij	45.	Shri Durgadas Boro
20.	Mohd. Aslam Khan	46.	Shri Farid S. Ahmed Shaikh
21.	Shri Ashok Bajaj	47.	Shri G.S. Mander
22.	Shri Ashutosh Sharma	48.	Shri Gen. Subramaniam
23.	Shri B.K. Sinha	49.	Smt. Gita Raju
24.	Shri B. Naresh Singh (Singh Naresh B. Singh)	50.	Shri Governdhan Sharma
25.	Shri B. P. Baishya	51.	Shri Gurbir Singh
26.	Shri B. Ranganath Gogineni	52.	Shri Gurmeet Singh Sodhi
		53.	Shri Harinder Singh
		54.	Shri Harish Sharma

1	2	1	2
55.	Shri J. Collin Cundha S.	86.	Smt. Nina Prasad
56.	Shri J.S. Naruka	87.	Shri P.A. Hamza
57.	Shri Jagdish Tytler	88.	Col. P.K. Murlidharan Raja
58.	Shri Janardhan Gehlot	89.	Shri P.K. Pradhan
59.	Shri Jyotirmoyee Sikdar	90.	Shri P.K. Srivastava
60.	Shri K. Govindraj	91.	Shri P. S. Mann
61.	Brig. K.P. Singh Deo	92.	Shri P. Padmakaran
62.	Shri K.S. Sindhu	93.	Shri Padi Richo
63.	Shri Kailash Sharma	94.	Shri Pradeep Mandhani
64.	Shri Kamaljeet Singh	95.	Shri Prahlad Sawant
65.	Shri Kamlesh Chatterjee	96.	Shri Pratibha Prahlad
66.	Shri Kanak Singh Deo	97.	Shri Prem Nath
67.	Shri Khazan Singh Tokas	98.	Shri Prempal Singh
68.	Shri Kiran Rijju	99.	Shri R.K. Gupta
69.	Shri Kuldeep Datta	100.	Shri R. Ramachandran
70.	Shri Kuldeep Vats	101.	Shri R.S. Thakur
71.	Shri L.C. Gupta	102.	Shri R.K. Anand
72.	Dr. Lalit K. Bhanot	103.	Shri R. Mehta
73.	Shri Laxmikant Deshmukh	104.	Shri Raj Bengani
74.	Shri Lovkesh Sawhney	105.	Shri Raj Kumar Sacheti
75.	Shri M. Jeyachandren	106.	Shri Rajesh Tomar
76.	Shri M.K. Kaushik	107.	Smt. Rajni Patil
77.	Shri M.L. Jadam	108.	Shri Rakesh Gupta
78.	Shri M. Pesy Kotwal (Pune)	109.	Shri Rakesh Kumar
79.	Shri Mahesh R. Joshi	110.	Shri Rakesh Mehta
80.	Shri Mani Charanmei	111.	Shri Ram Phal
81.	Shri Mukesh Kumar	112.	Shri Ramesh Nambiar
82.	Mohd. Mushtaq Ahmed	113.	Shri Ramlal Thakur
83.	Shri N.S. Rana	114.	Shri Ranga Rao
84.	Shri Nachiketa Kapur	115.	Shri Rangil Singh
85.	Smt. Nafisa Ali	116.	Shri Ranjan Mukherjee

1	2	1	2
117.	Shri Ravinder Choudhary	140.	Shri Satpal Singh
118.	Smt. Rina Ray	141.	Shri Sehdev Yadav
119.	Shri Roshanlal Anand	142.	Shri Shekhar Deorukhkar
120.	Shri S.M. Hashmi	143.	Shri Shekhar Dutt
121.	Shri S.N. Srivastava	144.	Shri Shirole Chanderkant
122.	Shri S.S. Yadav	145.	Shri Sonjaay Chopra
123.	Shri S.A. Raghuvir (Pune)	146.	Shri T.S. Dhillon
124.	Shri S.M. Bali	147.	Shri Tarlochan Singh
125.	Shri S.P. Singh	148.	Shri Tarun Gogoi
126.	Shri S.P.S. Dhillon	149.	Shri V.K. Verma
127.	Shri S.S. Dhindsha	150.	Shri V.V. Kamat (Pune)
128.	Shri Saba Ali	151.	Shri V.D. Nanavati
129.	Shri Sachin Pilot	152.	Shri Vijay Goel
130.	Smt. Sangeeta Badhwar	153.	Smt. Vijayalakhmi K. Gupta
131.	Smt. Shipra Verma	154.	Shri Vinit Kapoor
132.	Smt. S. Mulchandani	155.	Shri Viren Razdan
133.	Smt. Sangeeta Singh Deo	156.	Shri Wasim Ahmed
134.	Smt. Shiny Wilson	157.	Shri Yaduraj Singh
135.	Ms. Sunaina Kumari	158.	Shri Yogendra Narayan
136.	Smt. Shovana Narayan	159.	Smt. Yashodara Raje Scindia
137.	Smt. Shulajja Motwani	160.	Shri Zafar Iqbal
138.	Shri Sanghvi Sabina	161.	Shri Zoliana Royte
139.	Shri Sanjay Dutt		

GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
LOK SABHA UNSTARRED QUESTION NO. 3068
ANSWERED ON 15.03.2011

Overlays Contracts in CWG

3068. SHRI NEERAJ SHEKHAR:
SHRIMATI JAYA PRADA:
SHRI YASHVIR SINGH:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether it has been found in the audit of the Commonwealth Games (CWG) that the CWG Organising Committee (OC) had inflated the rates of certain items including for overlays contracts;

(b) if so, the details thereof including the details of funds allocated to the Organising Committee for overlays, item-wise;

(c) whether the OC has deliberately inflated the list of overlays in favour of the vendors;

(d) if so, the details thereof; and

(e) the action taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) & (b) Organizing Committee (OC), CG has informed that audit report from CAG has not yet been received. Rs. 687.00 crore has been allocated to OC for overlays, which includes Rs. 53.23 crore for temporary score boards, network switches etc.

(c) to (e) These matters are under enquiry by Investigating Agencies. Action as appropriate would be taken by them on completion of enquiry.

GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
LOK SABHA STARRED QUESTION NO. 35
ANSWERED ON 02.08.2011

Report on CWG Irregularities

*35. SHRI ANANDRAO VITHOBA ADSUL:
SHRI ADHALRAO PATIL SHIVAJI:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether a high level probe panel constituted by the Government to investigate the alleged cases of irregularities and corruption connected with the XIX Commonwealth Games (CWG), 2010 has submitted its report to the Government;

(b) if so, the major finding thereof and the details of the recommendations made by the said panel;

(c) the details of action taken/being taken by the Government against the persons found guilty on the basis of the findings/recommendations made by the said panel; and

(d) the other corrective measures taken/proposed to be taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) Yes, Madam.

(b) The High Level Committee (HLC) headed by Shri V.K. Shunglu has submitted 6 Reports. These relate to (1) Host Broadcasting (2) Commonwealth Games Village (3) City infrastructure (4) Games Venues (5) Organizing Committee (6) Organizing and Conduct of CWG D-2010. The HLC in its various Reports has cited instances of irregularities, procedural lapses, delay in execution of the works, financial loss to the Government, favouring of Contractors, not following the proper procedure in awarding contracts, use of sub-standard material and purchase of material at higher cost, irregular appointment of various staff/consultants, lack of supervision/control over the contractors/staff etc. The High Level Committee has in some cases also recommended investigations by various agencies.

(c) & (d) In the matter related to award of contract by Prasar Bharati to a private company, a case has been registered against CEO of Prasar Bharati and one private individual. A GoM has considered the observations made by the HLC regarding the relationship between the Government and Prasar Bharati and the CEO and the Prasar Bharati Board and the Ministry of Information and Broadcasting has done a

comprehensive review of the provisions of the Prasar Bharati Act and has recommended certain amendments to the Act. Other matters relating to alleged forgery, falsification record creation have been referred to the Central Bureau of Investigation (CBI) and Directorate of Enforcement for taking necessary action. The CBI has already registered 5 cases related to Overlays, Queens Baton Relay, Timing, Scoring & Result System and Merchandizing and Licensing, against 14 officials of the Organizing Committee including its erstwhile Chairman and 13 others. 3 cases have also been registered by CBI in matters related to Shivaji and Talkatora Stadiums against 11 officials of NDMC, 2 officials of CPWD and some private entities. Similarly 1 case, pertaining to the Lawn Bowls venue at Jawaharlal Nehru Stadium has been registered against 7 officials of DDA and CPWD and a private company. In the case of Barapullah Project of Government of Delhi, a case has been registered by CBI against 8 officials of PWD of Government of Delhi and 2 private companies/individuals and in the matter of Street Lighting project of MCD, a case has been registered against 6 officials of MCD and one private entity. Apart from the Central Bureau of Investigation, the Enforcement Directorate and the Income Tax authorities are also investigating alleged irregularities. The Central Vigilance Commission (CVC) is also examining various complaints regarding the Games. The other recommendations of the HLC including those related to corrective action are also being examined carefully by the Government in consultation with the Ministries concerned.

GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
(DEPARTMENT OF SPORTS)
LOK SABHA UNSTARRED QUESTION NO. 4537
TO BE ANSWERED ON 30.08.2011

Outstanding due on CWG Organising Committee

4537. SHRIDILIP SINGH JUDEV:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government/Organising Committee of Commonwealth Games (CWG) owes millions of rupees to certain domestic and foreign firms involved in conducting CWG, 2010;

(b) if so, the details of such firms and the reasons therefor, firm-wise;

(c) whether the Government has taken any steps in this regard;

(d) if so, the details thereof; and

(e) if not, the reasons therefor and the time by which the outstanding amount is likely to be paid to the concerned firms?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) & (b) As per the information received from the Organizing Committee(OC), Commonwealth Games 2010, the claims of payment of certain domestic/foreign vendors are under scrutiny. The status of these claims is given in Annexures-I, II, III and IV. Payments in respect of domestic/foreign vendors have been held up due to non-receipt of deliverables/non-fulfilment of obligation under contract/court cases.

(c) to (e) The payments are held up due to non-receipt of deliverables/ non-fulfilment of obligation under contract/court cases. These will be released on receipt of required documents from the respective Vendors and/or settlement of litigation. Since some of the cases are under investigation by investigating agencies, payment's in such cases will be made once the investigations are over.

Annexure I

ANNEXURE REFERRED TO IN REPLY TO PARTS (A) & (B) OF THE LOK SABHA UNSTARRED QUESTION NO. 4537 ASKED BY
SHRI DILIP SINGH JUDEV REGARDING OUTSTANDING DUE ON CWG ORGANISING COMMITTEE TO BE
ANSWERED ON 30.08.2011

Project Payments to Domestic Vendors

As on 4.08.2011

Sl. No.	Name of the Contractors/Vendors	Contracted Amount in Rs.	Amount Paid in Rs.	Pending Payment	Balance to be Paid in Rs.	Remarks
1	2	3	4	5	6	7
1.	Expro Events	24,424,850	25,582,365	—	2,842,485	The reduced amount is not accepted by the vendor and hence the no dues is not being furnished by the vendor.
2.	Expro Events	6,076,269	1,440,712	—	1,680,000	EPRC (Expenditure Empowered Payment Review Committee) has approved Rs. 16.80 lakhs and the party has not accepted the same.
3.	Tensys Dynamics	300,00	—	300,00	—	This is being scrutinized.
4.	Srijan webmatics Pvt. Ltd.	192,693	101,993	62,700	—	This is being scrutinized.
5.	Audit Fee	1,300,000	—	1,300,000	1,300,000	This is being scrutinized.
6.	Central Cargo	183,874	—	183,874	183,874	50% balance payment for shifting of tiles from ash pond.
7.	Balmer Lawire	391,771	—	391,771	391,771	This is being scrutinized.
8.	RG Buildtech	—	446,098	446,098	446,098	This is being scrutinized.

1	2	3	4	5	6	7
9.	HS Oberia Buildtech	—	500,000	500,000	500,000	Refund of EMD (Earnest Money Deposit). This is being scrutinized.
10.	MIS Consortium Consultancy services (2-9 floor) 4.45% of Cost of work	—	1,806,438	1,806,438	1,806,438	This is being scrutinized.
11.	Security Guards NDCC-II	2,282,598	—	2,282,598	2,282,598	This is being scrutinized.
12.	Modern Stage Service Pvt. Ltd.	67,500,000	60,750,000	—	6,750,000	Withheld due to investigation is going on this transaction.
13.	TCIL	906,968,259	499,501,898	407,466,361	407,466,361	This is being scrutinized.
14.	TI M/s TCS Ltd.	39,959,102	35,963,192	3,995,910	3,995,910	This is being scrutinized.
15.	Mcafee M/s. TCS Ltd.	3,168,998	—	3,168,998	3,168,998	This is being scrutinized.
16.	Website Provider & Hosting (Hungama)	29,500,000	14,750,000	10,325,000	10,325,000	This is being scrutinized.
17.	ITDC Hotel Ashok	486,505	—	486,505	486,505	This is being scrutinized.
18.	Prasar Bharati	106,000,000	—	106,000,000	106,000,000	This is being scrutinized.
19.	Shriram College of Commerce	1,142,905	—	1,142,905	1,142,905	Billing period provided 19th June to 10 Dec. Not as per venue use agreement.
20.	Kirorimal College	111,335	—	111,335	111,335	Bill cycle 13th Oct. to 19th Nov. only approved.
21.	TSB (water Charge)	78,531	—	78,531	78,531	This is being scrutinized.
22.	IG Stadium (Water)	783,088	—	783,088	783,088	This is being scrutinized.
23.	DUR (Water)	582,294	—	582,294	582,294	This is being scrutinized.
24.	Sri Guru Tegh Bahadur Khalsa College	898,232	—	898,232	898,232	This is being scrutinized.
25.	Delhi University	1,500,000	—	1,500,000	1,500,000	Construction of boundary wall in dispute.
26.	Chattrasal Stadium	1,867,562	—	1,867,562	1,867,562	Bill not given
27.	Misc.	50,000,000	—	—	50,000,000	This is being scrutinized.
Total:						605,326,607

Annexure II

Disputed Payments to Domestic/Foreign Vendors

As on 04.08.2011

Sl. No.	Name of the Contractors/Vendors	Contracted Amount in Rs.	Amount Paid in Rs.	pending Payments	Balance to be Paid in Rs.	Remarks
1	2	3	4	5	6	7
1.	Balmer Lawire	73,389,951	66,964,120	6,425,831	6,425,831	This is being scrutinized
2.	Hotel Ashok	11,876,912	10,050,000	1,826,912	1,826,912	This is being scrutinized
3.	Ramada Plaza	18,617,926	17,452,911	—	1,165,015	Settlement of the advance of Rs. 1.86 lakh and Rs.3 lakh is in process of payment.
4.	Hotel Claridages, Delhi	3,145,597	2,916,867	—	228,730	This is being scrutinized.
5.	Megma Print O Pack Pvt. Ltd.	2,654,972	—	2,654,972	2,654,972	This is being scrutinized.
6.	Agility	864,032	—	864,032	864,32	The payment proposal is now being put up to the EPRC for approval.
7.	T-Series	10,000,000	—	—	10,000,000	It was recommended by EPRC that a letter should be sent by Ceremonies FA to T-Series for waiving off the amount claimed by them. The letter was sent but till date no revert has been received from them.
8.	Yash Raj Films	300,000	—	—	300,000	It was recommended by EPRC that a letter should be sent by Ceremonies FA to Yash Raj Films for waiving off the amount claimed by them. The letter was sent but till date no revert has been received from them.

1	2	3	4	5	6	7
9.	A 2 Z Maintenance & Eng. Service Ltd.	193,036,560	76,354,006	—	22,926,922	The balance amount of Rs. 2,29,26,922 payable (after deducting amount of performance bank guarantee Rs. 1.9 crores) approved by PRC (Payment Review Committee) not accepted by vendor.
10.	Outdoor Concepts	2,350,000	—	—	2,350,000	Matter under reference to CVC, the vendor in one of his communication has indicated that he is willing to settle the matter for Rs. 23 lakhs + taxes. However he has also withdrawn the same <i>vide</i> another communication.
11.	Mark Promotional	1,500,000	—	1,500,000	1,500,000	EPRC directed Communication FA to get the verification of all printing items countersigned by FA Head.
12.	Technology Frontiers Pvt. Ltd.	520,616	—	520,616	520,616	Matter to be submitted for wrestling.
13.	JK Tent	664,557	—	664,557	664,557	This is being scrutinized.
14.	JK Tent	614,380	—	614,380	614,380	This is being scrutinized.
15.	Delhi Tent	579,993	—	579,993	579,993	Provision of overlays for wrestling.
16.	Central Cargo	20,000	—	20,000	20,000	Insurance, being scrutinized.
17.	Agility Logistics	15,035,254	—	15,035,254	15,035,254	This is being scrutinized.
18.	Agility Logistics	2,104,080	—	2,104,080	2,104,080	Interest claim on pending non-VIK payment, being scrutinized.
19.	Fairdeal Marketing	493,606	—	493,606	493,606	This is being scrutinized.
20.	Sharma Construction	—	3,412,657	3,412,657	3,412,657	Find bill and security deposit Rs. 100000.
21.	Bandwidth for vpc and Media—TCL	15,000,000	—	15,000,000	15,000,000	This is being scrutinized.
22.	Airport—GIDN & Internet at airport DIAL	2,167,249	—	2,167,249	2,167,249	This is being scrutinized.

23.	QBR International Payment for Rotation 3,4 & 5—Air ticket	1,134,344	—	1,134,344	1,134,344	This is being scrutinized.
24.	Wizcrafts	54,000,000	48,600,000	—	54,000,000	Agenda is being put up to EPRC to withhold the payment
25.	E&Y	118,540,306	106,774,175	11,766,131	—	This is being scrutinized.
26.	Reebok India	119,718,064	108,127,440	—	—	This is being scrutinized.
27.	Joint Marketing Programme	109,000,000	—	—	109,000,000	This is being scrutinized.
28.	Joint Marketing Programme	50,000,000	—	—	50,000,000	This is being scrutinized.
29.	Tetra	61,083,992	—	—	61,083,992	This is being scrutinized.
30.	Tissot	20,000,000	—	—	20,000,000	This is being scrutinized.
31.	SMAM	805,825,780	—	—	805,825,780	Being contested.
Total:					1,166,655,613	

Annexure III

No Payment To Foreign Vendors

Sl. No.	Name of the Vendor	Total Contract Value	Amount Paid	Payment		Balance	Remarks
				Their Claim	OC Claim		
1.	Swiss Timing	CHF 2,49,90,000	CHF 23740500	CHF 1249500	—	—	No Payment to be made to vendor.
2.	Infostrada Sports	USD 20,60,000	USD 1442000	USD 618000	—	—	PRC (Payment Review Committee) has decided not to pay further.
3.	Great Big Event	USD 850000	USD 765000	USD 85000	USD 89186	(-) USD 4186	Disputed matter, USD 4186 to be recovered from them.
4.	Specitek Production	USD 2295000	USD 1969875	USD 325125	—	—	Nothing has to be paid as per decision taken by EB on 14.12.10.
5.	EKS Workforce	USD 2592959	USD 2074367	USD 518592	—	—	More than amount claimed by vendor OC has to recovery from vendor.
6.	DNC	AUD 81624	—	AUD 182006	AUD 2244783	(-) AUD 2062777	OC claim is more than vendor claim (approximately). Vendor has agreed to refund.

Payment due to overlays Contractors

Sl. No.	Name of Contractors Vendor	Contracted amount in Rs.	Amount Paid in Rs.	Payment Dispute	Pending Payment	Balance to be Paid	Reasons for delay, if any for which payments has been withheld, Remarks
1.	PICO/Deepali Overlays Consortium (Hongkong)* Cluster 1 & 6	2,307,534,227	943,574,431	1,363,959,796		1,363,659,796	Payment has been withheld under clause 281(b). The final amount shall be determined based on the actual work done, subject to clearance.
2.	ESAJV:/D Art: Indo Consortium* (UK) Cluster 5	929,372,702	402,343,984	527,028,718		527,028,718	Payment withheld the amount payable shall be determine based on the actual work done, subject to clearance pending investigation.
3.	NUSSLI/ Confort Net (Switzerland)* Cluster 2 & 4	1,410,736,286	477,525,050	933,211,236		933,211,236	Payment withheld. The amount payable shall be determined based on the actual work done, subject to clearance pending investigation.
4.	GL Litmus / Meroform (France)* Cluster 3 & 7	1,654,456,794	701,873,747	952,583,047		952,583,047	Payment withheld the amount payable shall be determine based on the actual work done, subject to clearance pending investigation.
Total:		6,302,100,009	2,525,317,212	3,776,782,797	-	3,776,782,797	

*The payment to these Vendors have been stopped as per the advise received from GoI as the cases are under investigation.

GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
LOK SABHA UNSTARRED QUESTION NO. 1222
ANSWERED ON 29.11.2011

Irregularities in CWG

1222. SHRI BALKRISHNA KHANDERAO SHUKLA:
SHRI RADHA MOHAN SINGH:
SHRI RUDRA MADHAB RAY:

Will the Minister YOUTH AFFAIRS AND SPORTS be pleased to State:

(a) the total expenditure incurred and income accrued along with the losses suffered by the Government in conducting/organising the XIX Commonwealth Games (CWG), 2010;

(b) whether the various Central Investigating agencies engaged to check/probe alleged cases of irregularities and corruption in said Games have completed their investigations;

(c) if so, the details thereof along with the action taken so far against the persons responsible/involved in irregularities/corruption, agency-wise;

(d) if not, the reasons therefore along with the time by which the said investigations are likely to be completed; and

(e) the number of officials from the Union Government/State Government/Public Sector Undertakings found guilty in such irregularities/corruption along with the action taken thereon in each case?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) Out of the total amount of Rs. 2307.82 crores released to OC for conduct of the Commonwealth Games, 2010. OC has refunded Rs. 234.00 crores. Rs. 432.00 crores as revenue generation have also been deposited in Government Account. In the Host City Contract, the Government of India had committed to underwrite any shortfall between revenue and expenditure of the Organizing Committee (OC), hence there is no loss incurred.

(b) to (e) The Central Investigating Agency *i.e.*, Central Bureau of Investigation (CBI) have registered 20 cases so far against various persons related to Commonwealth Games, 2010. Action against those found guilty will be initiated as per law, after conclusion of the investigations.

General Discussion on 25.03.2011

श्रीमती सुषमा स्वराज (विदिशा): महोदया, नेता सदन इस पर रिस्पॉण्ड करें। (व्यवधान)

श्री गोपीनाथ मुंडे (बीड): महोदया, संसदीय कार्यमंत्री को इस पर रिस्पॉण्ड करना चाहिए।
(व्यवधान)

Madam Speaker: Shri H.D. Devegowda.

.....(Interruptions)

SHRI BASUDEB ACHARIA (Bankura): Madam, he wanted to respond
.....(Interruptions)

श्रीमती सुषमा स्वराज (विदिशा): नेता सदन रेस्पॉण्ड करे।(व्यवधान)

अध्यक्ष महोदया: आप बैठ जाइए।

..... (व्यवधान)

Madam Speaker: Now let us go to the Calling attention.

.....(Interruptions)

SHRI PAWAN KUMAR BANSAL: Madam, this was an Executive Order where the Committee had been entrusted a task. I have conveyed to the Government and to the concerned Minister about the sentiments that have been expressed here. The Report has to be looked into and the Government has to form its view. I can assure you that if ever anything is found where action is required, the Government would take action. But before we have got to know of the Report, learning only from the newspapers again and going by what is said in the media we should I say with respect, rush to the House to make our submission.(Interruptions)

General Discussion on 24.02.2011

Madam, with regard to the Commonwealth Games, we have had a very successful Commonwealth Games, despite all the doubts that we all had at one time; the Games were a great success. The Gold medal and the other medal tally is very impressive and I would like to congratulate the youth of India for their excellent performance in the Games.

Even before the Games were concluded, there were complaints of wrong-doings and from the ramparts of the Red Fort, on the 15th of August last year, I had promised the country that if any wrong things had been done, we would investigate that matter, and if found guilty, nobody would be spared. That commitment stands. The High-Powered Committee is looking into the various aspects. Its first report has been received, and the Government has been prompt in taking effective action in line with the recommendation of that report. The other matters are being looked into by the investigating agencies.

**Statement by the Minister of State in the Ministry of Youth Affairs and Sports
regarding Commonwealth Games (veh), 2010 DATED 02.08.2011**

The then Union Government should have enabled Government of the National Capital Territory of Delhi to sign the contract. However, the Government of India directly stepped into provide the letter of support for the bid to host the CWG, 2010 in Delhi and to meet the deficit between revenue and expenditure fully, without any budgetary constraint. Thus the Government of India, consequently, became jointly and separately responsible for all commitments, including without limitation, financial commitment relating to the organization and staging of the Games.

Mr. Chairman, the Government was well aware that a number of concerns had been raised regarding CWG, 2010. These include:—

- (i) Allegations of corruption in the conduct of the Games, misappropriation of funds, mismanagement, wasteful expenditure and wrongdoing related to the Games.
- (ii) Delay in completion of sports and city infrastructure projects.
- (iii) Defects in quality of construction, poor site management and escalation of costs.
- (iv) Accidents during the construction of CWG related projects, and
- (v) Steps taken by the Government to punish the guilty.

During the Monsoon Session of Parliaments 2010, the Government had assured the House that irregularities will be enquired into and the guilty punished.

Keeping in view this assurance given in Parliament, immediately after the completion of the Games, Government constituted a High Level Committee (HLC) headed by Shri V.K. Shunglu to look into various issue related to the organizing and conduct of the CWG, 2010, including weaknesses in management, alleged misappropriation, irregularities, wasteful expenditure and wrongdoing and recommend action on the same.

The HLC has completed its task and submitted six reports relating to (i) Host Broadcasting, (ii) Commonwealth Games Village, (iii) City Infrastructure, (iv) Games Venues, (v) Organising Committee, and (vi) a Main report on organising and conduct of the Commonwealth Games. Based on the recommendations of these reports certain action has already been taken.

In the matter related to award of contract by Prasar Bharti to a private company, a case has been registered against CEO of Prasar Bharti and one private individual. A GoM is considering the observations made by the HLC regarding the relationship between the Government and Prasar Bharti and the CEO and the Prasar Bharti Board.

Other matters relating to alleged forgery, falsification, record creation have been referred to CBI and Directorate of Enforcement for taking necessary action. The Central Bureau of Investigation has already registered 11 cases against 45 officials/entities. They include, five cases related to overlays, Queens Batons Relay, Timing, Scoring and Result System and Merchandizing and Licensing, against 14 officials of the Organizing Committee including its erstwhile Chairman and 13 others. Three cases have also been registered by the CBI in matters related to Shivaji and Talkatora Stadiums against 10 officials of NDMC, two officials of CPWD and some private entities. Similarly one case, pertaining to the Lawn Bowls venue at Jawaharlal Nehru Stadium has been registered against seven officers of DDA and CPWD and a private company. In the case of Barapullah Project of Government of Delhi, a case has been registered by CBI against eight officials of PWD of Government of Delhi and two private companies/ individuals and in the matter of street lighting project of MCD, a case has been registered against six officials of MCD and one private entity.

Apart from the Central Bureau of Investigation the Enforcement Directorate and the Income Tax authorities are also investigating alleged irregularities. The Central Vigilance Commission (CVC) is examining various complaints regarding the Games.

APPENDIX IV

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 415 dated 23 February, 2011 regarding "Acquisition of Land".

On 23 February, 2011 Shri Hansraj G. Ahir, M.P., Addressed an Unstarred Question No. 415 to the Minister of Coal. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and was required to be implemented by the Ministry of Coal within three months from the date of the reply. The assurance is yet to be implemented. The Ministry have not sought any extension of time to fulfil the assurance.

3. The Ministry of Coal *vide* O.M. No. 54016/01/2011-PRIW dated 3 August, 2011 and 20 October, 2011 have requested to drop the assurance on the following grounds:—

"That the Land Acquisition Act, 1894 is under consideration for amendment by the Government. Once the Land Acquisition Act, 1894 is amended only thereafter will the Coal Bearing Areas (CBA) (Acquisition and Development) Act, 1957 be taken up for amendment for improvement of various provisions and to remove difficulties being faced by coal companies in the acquisition of land. As the framing/amending of Acts is a continuous process and will take its own time, it is requested that the answer given to Lok Sabha USQ No. 415 on 23.02.2011 may not be treated as an assurance."

4. In view of the above, the Ministry, with the approval of the Minister of State in the Ministry of Coal, have requested to drop the above assurance.

The Committee may consider.

NEW DELHI;
Dated: 25.10. 2011

GOVERNMENT OF INDIA
MINISTRY OF COAL
LOK SABHA UNSTARRED QUESTION NO. 415
ANSWERED ON 23.02.2011

Acquisition of Land

415. SHRI HANSRAJ G. AHIR:

Will the Minister of COAL be pleased to state:

(a) whether the Government is facing the problem in acquisition of land for new coal mine projects and extended projects of Coal India and its subsidiary companies;

(b) if so, the details thereof and the action taken by the Government in this regard;

(c) whether the Government proposes to amend the Coal Bearing Areas (Acquisition & Development) Act, 1957 for facilitating the land acquisition; and

(d) if so, the details thereof and if not, the reasons thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PATIL):

(a) and (b) The Government is facing problem in acquisition of land because of non-availability of complete land records with State Governments, delay in getting statutory clearances both from Central and State Governments, delay in actual possession of land from land owners, etc. The following action is being taken to overcome problems in acquisition of land:—

1. vigorous follow up action with land acquisition officials of the State Government to expedite acquisition proceedings.

2. Regular meetings with State authorities *viz.* Land Revenue Commissioner, Land Revenue Secretary are held to sort out problems.

3. Forest officials are contacted on regular basis at District and Tehsil levels to fulfil the requirement and queries. Periodical contact with regional offices of Ministry of Environment and Forests (MoEF) for expediting the cases.

4. Discussions are held with the land owners/villagers for selection of rehabilitation site and also to persuade them to shift to the rehabilitation site.

(c) & (d) Yes, The Government is considering amending the Coal Bearing Areas (CBA) (Acquisition & Development) Act, 1957 to make it conform to the Land Acquisition Act, 1894 after the changes being considered in that Act are enacted, to adopt various suggestions received for improvement of various provisions of the CBA Act and to remove difficulties being faced by the coal companies in the acquisition of land.

APPENDIX V

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 2100 dated 12.08.2011 regarding "Violation of rules by Mobile Phone Operators".

On 12 August, 2011 Shri Kristappa Nimmala, MP addressed an Unstarred Question No. 2100 to the Minister of Finance. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Finance within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Finance *vide* OM No. 7/19/SM/2011 dated 01 July 2013 have requested to drop the assurance on the following grounds:—

"2.1 SEBI after examination and taking into consideration relevant case laws, has observed that allegations in the complaints received by SEBI with regard to substantial Acquisition of Shares and Takeovers Regulations, 1997, do not stand established".

2.2 The Directorate of Enforcement has informed that based on the inputs received from RBI, the matter was investigated by the Directorate of Enforcement and consequent thereupon, on 18.7.2012, a Show Cause Notice (SCN) for contravention of Section 6(3) (a) of FEMA, 1999 read with the relevant regulations, involving amount aggregating to Rs. 601.50 crores was issued to M/s. Reliance Communication Limited.

2.3 The Central Board of Direct Taxes (Department of Revenue) in its reply to this Department on the above mentioned subject has stated the following:—

The matter involving direct tax investigations related to the cases of persons allotted 2G Spectrum and other connected cases are at various stages of assessment and the status reports on such proceedings are being placed before the Hon'ble Supreme Court of India in sealed covers. The Joint Parliamentary Committee on the subject of "Allocation and pricing of telecom licenses and spectrum during the period 1998 to 2009" has been duly apprised in its last bearing. Even though the relevant information from SEBI and Enforcement Directorate has been received, based on the submission made by the CBDT (DoR) as quoted above it is inferred that the matter is *sub-judice* and the details of the investigations are treated as secret as it is being placed before the Hon'ble Supreme Court in sealed covers. In view of the above, submission of CBDT as given at Para 2.3, the Committee on Government Assurances, Lok Sabha is kindly requested for deletion/dropping of the abovementioned assurance".

4. In view of the above, the Ministry, with the approval of Minister of State (E&FS) in the Ministry of Finance, have requested to drop the above assurance.

The Committee may consider.

NEW DELHI;
Dated: 13.12.2013

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
LOK SABHA UNSTARRED QUESTION NO. 2100
ANSWERED ON 12.08.2011

Violations of Rules by Mobile Phone Operators

2100. SHRIN. KRISTAPPA:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government has received complaints about violation of the provisions of Securities and Exchange Board of India (SEBI), Foreign Exchange Management Act (FEMA) and Income Tax Act regulations by the promoters of mobile phone operators;

(b) if so, the details thereof for the last three years and current year and the status of the investigations thereof; and

(c) the timeframe by which the investigations will be completed and action taken on such promoters for violation of various regulations?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) Complaints have been received about violation of the provisions of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 1997, Foreign Exchange Management Act (FEMA), 1999 and Income Tax Act, 1961.

(b) and (c) Relevant information is being collected.

APPENDIX VI

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 2252 dated 12.08.2011, regarding "Action on 2G Spectrum Scam".

On 12 August, 2011 A.T. Nana Patil, M.P. addressed an Unstarred Question No. 2252 to the Minister of Finance. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Finance within three months from the date of the reply but the assurance is yet to be implemented. The Ministry has sought extension upto 12.11.13.

3. The Ministry of Finance (Department of Revenue) *vide* O.M. No. H-11016/13/2011-Ad.ED dated 23.04.2013, have requested to drop the assurance on the following grounds:—

"That investigations in 2G Spectrum Scam have been completed in a number of cases. However, the investigations are still underway with regard to certain other issues. Completion of these investigations is likely to take a considerable period of time as LRs have been sent to certain foreign countries for collection of information. The investigations in these cases are periodically being monitored by Hon'ble Supreme Court. Evidence on two occasions has also been taken by JPC. In view of above, Committee on Government Assurances is requested to drop the assurance."

4. In view of the above, the Ministry, with the approval of Minister of State for Finance, have requested to drop the above assurance.

The Committee may consider.

NEW DELHI;
Dated: 13.12.2013

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
LOK SABHA UNSTARRED QUESTION NO. 2252
ANSWERED ON 12.08.2011

Action on 2G Spectrum Scam

2252. SHRI A.T.NANA PATIL:

Will the Minister of FINANCE be pleased to state:

- (a) whether investigation made by Enforcement Directorate in the 2G Spectrum Scam is fully completed;
- (b) if so, the details thereof and the action taken or proposed to be taken thereon;
- (c) if not, the reasons for delay and time by which investigations are likely to be completed;
- (d) whether there has been any delay in taking action on the guilty; and
- (e) if so, the details thereof, reasons therefrom and reaction of the Government thereto?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) to (e) The investigation in the matter by the Directorate of Enforcement under the provisions of Foreign Exchange Management Act, 1999 (FEMA) and the Prevention of Money Laundering Act, 2002 (PMLA) are in progress. The investigation under Prevention of Money Laundering Act for the offence of money laundering is connected with the investigation into the predicate, offence being investigated by other agencies, where investigations are still going on. There is no delay in the investigation being conducted by the Directorate of Enforcement.

APPENDIX VII

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 921 dated 28 November, 2011 regarding "Moratorium on G.M. Crop".

On 28 November, 2011 Shri Sambasiva Rayapati Rao, M.P. addressed an Unstarred Question No. 921 to the Minister of Environment and Forests. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Environment and Forests within three months from the date of the reply. The assurance is yet to be implemented. The Ministry have sought extension of time upto 27 August, 2012 to fulfil the assurance.

3. The Ministry of Environment and Forests *vide* O.M. No. C-12010/7/2011 CSIII dated 20 April, 2012 have requested to drop the assurance on the following grounds:—

"That Genetic Engineering Appraisal Committee (GEAC) of Ministry of Environment and Forests approved the introduction of Bt. Brinjal into India, in its meeting held on 14.10.2009. However, due to strong views both for and against the Bt. Brinjal issue, a series of public consultation was conducted across the country, during January-February, 2010. The consultation involved myriad stakeholders' *viz.* scientists, agriculture experts, farmers' organizations, NGOs, State Government, consumer groups etc. On the basis of outcome of public consultation, the Ministry issued a moratorium on commercialization of Bt. Brinjal. The matter is now under appraisal of GEAC which in consultation with other eminent scientists is reviewing the issue and the need for additional studies to assess the safety of Bt. Brinjal.

In addition to GEAC members, the evaluation of the Bt. Brinjal matter now involves an Expert Group comprising of nearly 15 eminent scientists, which had a meeting on 27.04.2011. Taking into account the complexity of the matter, it has been decided to convene the second consultative meeting to discuss the recommendations received from experts and other departments. The issue entails number of sensitive apprehensions and innumerable suggested biosafety studies. Accordingly, the final decision on the issue may take from couple of months to several years. Consequently, it may not be feasible to furnish any tangible time period at present. The final decision on the matter, whenever is available will be put up in public domain.

With reference to foregoing, in order to save precious time of Parliament on an issue that may take much longer time than anticipated initially to settle, the matter may not be considered as assurance."

4. In view of the above, the Ministry, with the approval of the Minister of State (Independent Charge) for Environment and Forests, have requested to drop the above assurance.

The Committee may consider.

NEW DELHI;
Dated: 03.08.2012

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT AND FORESTS
LOK SABHA UNSTARRED QUESTION NO. 921
ANSWERED ON 28.11.2011

Moratorium on G. M. Crop

921. SHRI RAYAPATI SAMBASIVARAO:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has imposed a moratorium on commercialization of Bt. Brinjal event EE-I a Genetically Modified (GM) crop in the country;
- (b) if so, the details thereof; and
- (c) the time by which it is likely to be lifted?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) & (b) Yes, Sir. The Government has imposed a moratorium on 09.2.2010 on commercialization of Bt. Brinjal event EE-I a Genetically Modified (GM) crop in the country till such time independent scientific studies establish that Bt. Brinjal is safe for the environment and human health.

(c) As a follow up to the moratorium on Bt. Brinjal, a meeting of the Genetic Engineering Appraisal Committee (GEAC) to consult with experts and scientists on the safety of Bt. Brinjal was held on April 27, 2011. While several of the experts recommended limited release of Bt. Brinjal seeds to evaluate its performance under strict supervision, some experts have suggested additional biosafety studies with respect to long term impacts on bio-diversity and health. In the absence of consensus, a final decision on the issue may take from couple of months to several years. Therefore, it is not feasible to furnish any tangible time period at present. The final decision on the matter, whenever available will be put up in public domain.

APPENDIX VIII

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 543 dated 15 March, 2012 regarding "Projects in Tamil Nadu".

On 15 March, 2012 Shri J.M. Aaron Rashid, M.P. addressed an Unstarred Question No. 543 to the Minister of Water Resources. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Water Resources within three months from the date of the reply by the assurance is yet to be implemented.

3. The Ministry of Water Resources *vide* O.M. No. 5/52/2013-Pen Riv.-881 dated 13 September, 2013 have requested to drop the assurance on the following grounds:—

"The Ministry had initiated action for implementation of the assurance given in the matter. Letter seeking information from the Central Water Commission (CWC) were sent on 07.02.2013, 21.03.2013, 14.05.2013 and 29.07.2013 in order to fulfil the assurance, information was also sought from PWD Secretariat, Chennai *vide* letters dated 21.03.2013, 14.05.2013 and 20.07.2013. The requisite information is still awaited from CWC as well as PWD Secretariat, Chennai.

Water being a State subject under entry 17 of the 7th Schedule (List II), of Constitution the water resources projects are planned, constructed, maintained and operated by the concerned State Government as per their own resources and priorities. Therefore, it is in the domain of the State Government to obtain the mandatory Environment clearances from the Ministry of Environment & Forests. As the projects are as a responsibility of the State Government, the Ministry of Water Resources does not have the mandate for expeditious environment clearance. The environment clearance comprises four stages depending upon projects *i.e.* screening, scoping, public consultation and appraisal. It involves preparation of details Environmental Impact Assessment (EIA) report. The EIA checklists includes land, water and air environment, vegetation, fauna, socio-economic aspects, energy conservation and environmental management plan which are all time consuming. The referred projects being interlinking projects, the environment clearance may, or may not ever, materialize due to *inter-State* issues involved on Pennaiyar river.

In such circumstances, it is practically not possible to assess a plausible time line for fulfilling the Assurance given in the case considering the fact that obtaining environmental clearance is the onus of the concerned State Government. Though the Ministry has obtained extension of time for fulfilling, the Assurance upto 15.06.2014, however, the same is also indicative of the

foregoing uncertainty and difficulty. Accordingly, the Lok Sabha Secretariat is requested to take into account these facts and consider the case for dropping the Assurance given in the Unstarred Question No. 543 answered on 15.03.2012 by the Committee on Government Assurances in exercise of exemption under the Rule 323 of the Rules of Procedure and Conduct of Business in Lok Sabha.”

4. In view of the above the Ministry, with the approval of the Minister of Water Resources, have requested to drop the above assurance.

The Committee may consider.

NEW DELHI;
Dated: 13.12.2013

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF WATER RESOURCES
LOK SABHA UNSTARRED QUESTION NO. 543
ANSWERED ON 15.03.2012

Projects in Tamil Nadu

543. SHRI J.M. AARON RASHID:

Will the Minister of WATER RESOURCES be pleased to state:

(a) the details of the water project proposals received by the Union Government from the Government of Tamil Nadu on which work is in progress;

(b) the details of proposals received from the State Government of Tamil Nadu which are pending for approval; and

(c) the date from which the proposals are pending along with the proposal-wise reasons for pendency of each of such proposals?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES & MINORITY AFFAIRS (SHRI VINCENT H. PALA): (a) A proposal of water resources consolidation project of Tamil Nadu was received in 1996-97 for AIBP funding. During 1996-97, Water Resources Consolidation Project (WRCP) of Tamil Nadu was brought under Accelerated Irrigation Benefits Programme (AIBP) and Central Loan Assistance (CLA) of Rs. 20.00 crore was released to the project. However, the State Government has discontinued the project under AIBP. No further proposals have been received from State Government of Tamil Nadu for inclusion under AIBP for Major/Medium Irrigation Projects. Also, Government of India has approved two schemes on Repair, Renovation and Restoration (RRR) of water bodies (i) one with external assistance with an outlay of Rs. 1500 crore; and (ii) the other with domestic support with an outlay of Rs. 1250 crore for implementation during the XI Plan period but no funds have been released to the State Government of Tamil Nadu under the scheme of RRR of the water bodies with domestic support. However, under the scheme of RRR of water bodies with external assistance World Bank Loan Agreement has been signed with Tamil Nadu for Rs. 2182 crore to restore 5763 water bodies having a CCA of 4 lakh hectares. As per the latest information received work has been completed in 2407 water bodies.

(b) & (c) Two numbers of Major/Medium Irrigation Project proposals as follows have been received from State Government of Tamil Nadu for appraisal in Central Water Commission (CWC) :

- (i) Excavation of Link Canal to interconnect Ponnaiyar River with Palar River through Cheyyar River and augmenting supply to Nandan canal in Thiruvannamalai District of Tamil Nadu. The Detailed Project Report of the project was received in Central Water Commission in February, 2009. There were number of correspondence between CWC and Project Authorities/State Government . The observations in respect of relevant aspects of the project were sent to the Project Authorities/State Government during February, 2009 to May, 2009 and latest observations in December, 2011. Further, the statutory Environment and Forest clearances of Ministry of Environment and Forests (MoEF) are awaited for the project proposal from Project Authorities. Project Authorities has informed in January, 2012 that necessary actions are being taken for compliances of observations of Central Water Commission.
- (ii) Formation of flood carrier canal from Kannadian Channel to drought prone area of Sathankulam, Thisaiyanvilal, by interlinking Tamiraparani, Karumeniyar and Nambiyar rivers in Tirunelveli and Thoothukudi Districts of Tamil Nadu.

The revised cost estimate (at 2011-12 Price Level) of the project was submitted to CWC in November, 2011. The observations of CWC on various aspects of the project have been sent to the State Government during November, 2011 to February, 2012. Further, the statutory Environment clearance of Ministry of Environment and Forests (MoEF) is awaited for the project proposal from Project Authorities.

Apart from above, no revised estimate of any irrigation project has been recieved from Government of Tamil Nadu for appraisal in CWC.

APPENDIX IX

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 1399 dated 30.11.2011, regarding "Programmes for Diaspora Youth".

On 30 November, 2011 Shri J.M. Aaron Rashid, M.P. addressed an Unstarred Question No. 1399 to the Minister of Overseas Indian Affairs. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Overseas Indian Affairs within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Overseas Indian Affairs *vide* O.M. No. 19017/45/2011-DS-I dated 27.07.2012 and 23.07.2013 have requested to drop the assurance on the following grounds:—

"Ministry of Overseas Indian Affairs has no action on its part regarding this assurance as Ministry of Human Resource Development has conveyed that the University for Research and Innovation Bill, 2012 (which contains similar provisions as those of the proposed PIO University Bill) has been introduced in Lok Sabha on 21.05.2012 which is under consideration of the Standing Committee. The PIO University will be established under Innovation University Act, once the Bill is approved in the Parliament."

4. In view of the above, the Ministry, with the approval of Minister of Overseas Indian Affairs, have requested to drop the above assurance.

The Committee may consider.

NEW DELHI;
Dated: 13.12.2013

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF OVERSEAS INDIAN AFFAIRS
LOK SABHA UNSTARRED QUESTION NO. 1399
ANSWERED ON 30.11.2010

Programmes for Diaspora Youth

1399. SHRI J.M. AARON RASHID:

Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) whether the Government is running some programmes for the Diaspora youth to know India;
- (b) if so, the detail thereof;
- (c) whether the Government proposes to set up a Person of Indian Origin (PIO) University for the Diaspora; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) Yes, Sir.

(b) A statement is attached at Annexure.

(c) & (d) No, Sir. There was a proposal to set up NRI/PIO Universities in the country through an Act of Parliament. However, in the meantime the Ministry of Human Resource Development has drafted an Innovation Universities Bill. This contains similar provisions as those of the proposed PIO University Bill. Therefore it has been decided that the PIO University would be established under the Innovation University Act (once it is approved by the Parliament).

Annexure

ANNEXURE REFERRED TO IN REPLY TO PART (B) OF THE UNSTARRED
LOK SABHA QUESTION NO. 1399 FOR 30TH NOVEMBER, 2011 ON
"PROGRAMMES FOR DIASPORA YOUTH" BY
SHRI J.M. AARON RASHID

Know India Programme (KIP)

Know India Programme of the Ministry is a three-week orientation programme for Diaspora Youth conducted with a view to promote awareness of different facets of life in India and the progress made by the country in various fields *e.g.* economic, industrial, education science and technology, communication and information technology and culture. These are conducted in partnership with one or two State Governments.

The participants, Persons of Indian Origin (PIO) in the age group of 18-26 years, are selected based on recommendations received from Heads of Indian Missions/ Posts abroad. Selected participants are provided with full hospitality in India during the duration of the programme 90% (ninety percent) of the total cost of air ticket (at lowest economy excursion fare) is refundable to the participants on successful completion of the programme by them. So far 18 KIPs have been organized by Ministry of Overseas Indian Affairs.

The 19th KIP is scheduled to be held from 31.12.2011 to 10th January, 2012 with Rajasthan as the partner State and will coincide with the PBD, 2012 celebrations being organized in Jaipur, Rajasthan.

APPENDIX X

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 1927 dated 02.12.2011 regarding 'Allocation of Funds under NRHM'.

On 2nd December, 2011 Shri Vijay Bahuguna, Shri Kachhadia Naranbhai, Shri R.K. Singh Patel, Shri Jagadanand Singh and Shri Rajendra Agrawal, MPs addressed an Unstarred Question No. 1927 to the Minister of Health and Family Welfare. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Health and Family Welfare within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Health and Family Welfare *vide* O.M. No. H11017/33/2011-NRHM (Finance) and 8 October, 2012 have requested to drop the assurance on the following grounds:—

"In response to this Ministry's request to know the probable date of completion of investigation by CBI in the matter, they have intimated that no time frame can be stated for completion of investigation, but CBI will make all efforts to complete the investigation expeditiously. In view of the above, it is requested to kindly drop/delete the assurance that has come up for Lok Sabha USQ No. 1927 for 02.12.2011 from the pending list of assurances to Parliament Questions of this Ministry."

4. In view of the above, the Ministry, with the approval of Minister of Health and Family Welfare have requested to drop the above assurance.

The Committee may consider.

NEW DELHI;
Dated: 13.12.2013

GOVERNMENT OF INDIA
MINISTRY OF HEALTH & FAMILY WELFARE
DEPARTMENT OF HEALTH & FAMILY WELFARE
LOK SABHA
UNSTARRED QUESTION NO. 1927
ANSWERED ON 02-12-2011

Allocation of Funds under NRHM

1927. SHRI VIJAY BAHUGUNA:
SHRI NARANBHAI KACHHADIA :
SHRI R. K. SINGH PATEL:
SHRI JAGADANAND SINGH:
SHRI RAJENDRA AGRAWAL:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the total amount of funds including special grants allocated/utilised by the State Governments under the National Rural Health Mission (NRHM) and other health schemes and programmes during each of the last three years and the current year, State/UT-wise;

(b) Whether cases of irregularities and misappropriation of funds allocated under the NRHM have been reported from various States including Uttar Pradesh;

(c) if so, the details thereof during each of the last three years and the current year;

(d) the names of these States conducting/proposed to conduct investigation in the irregularities/misappropriation committed under NRHM as on date;

(e) whether certain States are not able to fully utilise the funds allocated under the NRHM;

(f) if so, the details thereof and the reasons therefor; and

(g) the corrective measures taken/proposed to be taken so that funds are properly utilised and irregularities curbed *ab-initio*?

ANSWER

THE MINISTER OF STATE FOR HEALTH AND FAMILY WELFARE (SHRI SUDIP BANDYOPADHYAY): (a) A statement showing the Allocation, Release and Expenditure under National Rural Health Mission and other Health Schemes and Programmes to States/UTs for the Financial Years 2008-09 to 2011-12 are Annexed (A to E).

(b) & (c) Central teams are sent from time to time to review the utilization of funds in the States. A Central team reviewed fund management under the Mission in

Uttar Pradesh during May, 2011 and the major findings are outlined below:

- (i) Irregularity in award of contract for procurement of Emergency Medical Transport Services and Mobile Medical Units, Management of Hospital cleaning and gardening, procurement of safe drinking water and R.O. Systems etc.
- (ii) Supply of poor quality of IEC/BCC material and poor quality of drugs and consumables etc.
- (iii) In respect of civil construction works, there was mere transfer of funds to various State Government agencies without any formal agreement and without any system.
- (iv) Poor monitoring of progress of the civil construction as well as quality of construction, and no action on the defects in constructions pointed out by JEs/ CMOs.
- (v) Non-operationalisation of emergency transport services even after procurement of 779 ambulances.

The report and the observations of the Central team were sent to the State Government for necessary remedial action and for further investigations.

(d) The CBI has started a preliminary enquiry in NRHM, Uttar Pradesh.

(e) and (f) As evident from the annexed statement, the States have been able to utilize most of the funds during this period. The pace of utilization was slow during the initial years of the implementation of the National Rural Health Mission (NRHM) but improved thereafter. The unspent balances of the funds are carried forward to the next Financial Year and utilized to implement the approved activities. As the absorptive capacities have improved in the States, utilization of the funds has shown a commensurate increase.

(g) The Government through periodic visits by teams from Programme Divisions, Annual Common Review and Joint Review Missions, quarterly reporting of expenditure through Financial Management Reports and regular statutory and concurrent audits monitors the implementation of the Mission.

In order to facilitate better oversight by States Implementing the Mission, the Government has also issued advisories, rolled out handbooks and training modules for better financial Management and is implementing e-banking in 13 States with a view to strengthening the systems under the Mission.

Annexure A

Statement Showing State-wise Allocation, Release and Expenditure under NRHM for FYs 2008-09 to 2011-12

(Rs. in Crore)

Sl. No.	State	2008-09		2009-10		2010-11		2011-12		Exp. (up to 30.09.2011)			
		Allocation	Release	Allocation	Release	Allocation	Release	Allocation	Release				
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1.	Andaman & Nicobar Islands	10.71	12.56	12.76	16.82	8.23	20.11	20.28	15.84	18.65	22.64	4.33	4.60
2.	Andhra Pradesh	663.37	638.73	700.13	717.30	708.32	764.91	816.11	810.23	673.31	931.81	394.74	172.46
3.	Arunachal Pradesh	43.95	36.51	57.69	51.14	57.32	66.16	66.67	73.76	80.79	56.02	33.93	21.14
4.	Assam	638.94	606.89	698.32	906.72	813.93	763.71	894.01	736.45	945.55	851.35	357.87	268.73
5.	Bihar	777.70	821.18	783.19	860.29	649.71	826.20	977.40	1035.18	1434.84	1122.10	522.65	296.96
6.	Chandigarh	8.04	5.31	6.47	9.86	7.59	8.25	11.20	6.91	9.68	11.72	0.94	3.63
7.	Chhattisgarh	259.35	249.72	162.12	292.01	261.65	240.41	345.76	327.24	307.92	392.54	166.99	122.32
8.	Dadra & Nagar Haveli	3.45	3.28	3.86	4.27	3.27	4.62	4.77	6.30	5.76	5.92	2.67	2.37
9.	Daman & Diu	3.07	2.60	2.41	3.51	2.33	3.46	3.92	3.06	3.97	4.98	0.60	1.86
10.	Delhi	100.37	99.62	55.68	121.25	83.03	75.89	136.74	108.48	90.04	145.27	11.88	30.77
11.	Goa	13.52	14.09	8.89	12.90	12.43	18.59	16.68	17.21	19.08	20.47	11.68	11.57
12.	Gujarat	414.07	342.81	495.43	464.90	500.55	634.27	528.69	556.79	757.88	600.61	518.40	193.59
13.	Haryana	166.20	165.02	187.73	179.72	206.17	336.78	203.94	219.69	274.62	233.52	196.43	100.79
14.	Himachal Pradesh	77.74	64.21	94.84	97.07	115.41	167.81	110.68	113.22	164.79	123.89	73.92	51.52
15.	Jammu & Kashmir	102.24	76.48	111.94	134.94	130.34	155.59	153.87	173.80	209.69	175.54	173.48	78.75
16.	Jharkhand	294.00	247.27	299.30	349.39	179.34	195.45	398.78	356.90	348.50	458.88	220.21	121.41

	1	2	3	4	5	6	7	8	9	10	11	12	13	14
17. Karnataka	461.83	437.84	428.94	505.17	436.86	680.64	551.80	586.38	752.31	612.69	518.42	208.53		
18. Kerala	253.61	222.88	331.20	284.34	237.62	385.19	308.59	253.41	420.48	345.37	340.36	119.41		
19. Lakshadweep	2.13	1.22	2.18	2.09	1.09	2.86	2.28	2.54	3.53	3.99	0.55	1.50		
20. Madhya Pradesh	609.02	707.88	686.97	705.88	604.79	741.28	766.66	784.40	956.56	870.83	404.53	361.12		
21. Maharashtra	779.15	587.43	873.15	860.39	959.72	1044.71	981.28	903.36	1229.62	1078.51	939.93	372.63		
22. Manipur	66.34	56.58	62.06	90.09	81.45	64.11	98.67	67.98	73.76	88.49	17.78	27.19		
23. Meghalaya	65.48	44.76	51.27	85.75	79.78	75.13	88.95	52.50	86.34	94.25	20.38	27.51		
24. Mizoram	40.24	37.44	54.26	50.72	49.87	58.66	62.15	70.49	74.07	63.46	32.29	18.57		
25. Nagaland	57.96	56.23	57.65	78.30	73.87	64.26	82.47	66.40	81.84	83.31	63.08	372.64		
26. Orissa	392.88	388.05	334.05	457.57	470.18	646.74	494.09	549.44	662.39	568.53	448.66	208.85		
27. Puducherry	11.31	5.12	7.29	11.32	12.04	13.34	13.94	16.32	17.36	15.17	10.94	6.78		
28. Punjab	185.89	183.03	190.08	209.58	359.53	241.41	246.77	252.81	335.95	276.56	252.14	114.78		
29. Rajasthan	596.53	798.15	909.16	633.19	748.96	1001.74	743.41	863.97	1164.51	824.17	452.69	430.57		
30. Sikkim	21.44	19.88	50.62	26.73	25.80	35.73	35.54	32.94	33.37	34.01	24.12	10.41		
31. Tamil Nadu	515.70	501.60	534.42	568.68	639.10	691.93	659.92	702.09	828.36	765.42	529.15	448.46		
32. Tripura	88.32	77.58	68.73	125.20	111.98	81.10	116.91	85.47	106.12	117.46	12.82	37.25		
33. Uttar Pradesh	1727.59	1474.91	1546.06	1867.65	1965.82	2230.74	2079.73	2191.36	2693.30	2224.00	875.71	840.84		
34. Utarakhand	100.16	98.44	132.48	117.75	130.85	144.00	129.18	147.39	203.21	169.95	140.11	88.15		
35. West Bengal	639.93	539.79	563.75	678.81	741.25	730.24	771.41	680.79	950.75	870.31	445.23	295.04		
Grant Total	10192.23	9625.09	10565.10	11581.30	11470.18	13216.05	12923.25	12871.11	16018.91	14263.72	8217.60	5137.68		

Note: Expenditure for the F.Ys 2009-10, 2010-11 and 2011-12 (upto 30.09.2011) are provisional.
Release for the F.Y. 2011-12 upto 15.11.2011.

The above Releases relate to Central Govt. Grants & do not include State share contribution.

Annexure B

**Statement Showing allocation and Expenditure of funds under National AIDS Control Organisation (NACO)
(2008-09 to 2011-12)**

(Rs. in Lakhs)

Sl. No.	Name of the States	2008-09		2009-10		2010-11		2011-12	
		Allocation	Exp.	Allocation	Exp.	Allocation	Exp.	Allocation	Exp.
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh SACS	5472.02	5516.17	8243.18	7058.19	9049.52	6307.74	8722.93	4539.76
2.	Arunachal Pradesh SACS	706.84	712.02	816.31	685.21	929.28	862.92	794.34	364.53
3.	Assam SACS	1912.37	1409.32	1794.83	1447.57	1935.51	1562.44	1974.84	764.33
4.	Bihar SACS	2179.49	1019.93	2174.73	1126.25	2492.33	1891.99	2552.65	1018.27
5.	Chhattisgarh SACS	1106.37	425.78	1195.93	788.51	1708.51	1127.37	1823.30	487.18
6.	Goa SACS	624.72	401.85	650.23	535.81	777.46	517.51	621.91	221.05
7.(a)	Gujarat SACS	3559.86	3172.17	4593.00	3722.54	4994.99	4162.33	5310.94	1707.02
7.(b)	Ahmedabad MC ACS	427.72	319.35	367.33	288.90	563.55	385.02	721.67	2.80
8.	Haryana SACS	1099.08	634.08	1745.94	912.30	1742.80	1370.36	1874.65	730.11
9.	Himachal Pradesh SACS	869.35	615.40	1125.27	881.66	1136.99	1036.95	1316.66	413.59
10.	Jammu & Kashmir SACS	655.37	277.73	677.60	257.09	680.96	243.76	811.85	130.13
11.	Jharkhand SACS	1119.73	1228.83	2000.30	466.58	1754.17	1040.50	1882.54	545.69
12.	Karnataka SACS	6458.03	2641.20	3056.51	2069.46	6040.84	4492.40	6893.59	3413.25
13.	Kerala SACS	2341.68	2153.47	2500.02	2169.92	3183.55	2954.92	3243.17	1255.36
14.	Madhya Pradesh SACS	2458.36	1257.22	3341.73	2040.36	3679.63	1928.85	3819.50	1206.20
15.(a)	Maharashtra SACS	5756.84	4319.95	3452.12	4484.84	7976.57	6020.92	7399.55	3834.50
15.(b)	Mumbai MC ACS	1810.06	1579.11	2163.16	1696.63	2328.38	1837.31	2290.52	923.16
16.	Manipur SACS	2740.07	2558.15	2281.98	1579.34	2491.69	1927.88	1722.06	725.37

1	2	3	4	5	6	7	8	9	10
17.	Meghalaya SACS	475.91	186.79	459.53	269.95	494.69	409.84	503.93	154.27
18.	Mizoram SACS	1353.27	1454.45	1331.25	1224.75	1719.02	1497.00	1438.95	620.13
19.	Nagaland SACS	1895.13	1664.07	1938.71	1729.5	2134.13	1782.02	2050.68	712.79
20.	Orissa SACS	2188.28	1536.00	2353.38	1473.61	2867.59	2445.71	3050.41	952.50
21.	Punjab SACS	1341.85	724.98	1815.12	1070.96	2163.50	1825.91	2546.86	974.63
22.	Rajasthan SACS	2087.19	914.44	2618.60	1869.59	3298.70	2637.94	2968.14	1283.16
23.	Sikkim SACS	347.34	320.74	415.62	363.66	523.65	500.45	501.77	199.23
24.(a)	Tamil Nadu SACS	4550.40	8490.54	7193.00	3262.32	8006.02	7960.39	7781.00	4211.28
24.(b)	Chennai MCACS	652.49	337.53	594.67	169.51	183.91	218.12	226.41	67.02
25.	Tripura SACS	569.48	554.98	724.52	621.46	746.41	640.50	743.87	223.07
26.	Uttar Pradesh SACS	3791.85	2514.23	3602.89	2684.70	4067.19	3254.14	4457.42	1572.58
27.	Uttarakhand SACS	762.61	663.02	1048.55	840.22	1215.40	1038.48	1321.49	553.41
28.	West Bengal SACS	3630.54	4437.88	4427.18	3327.78	4760.34	3616.79	4678.84	1553.89
	Total	64944.29	54041.38	70703.19	51119.19	85646.92	67498.47	86046.44	35360.26
	UTIs								
1.	Delhi SACS	2524.80	1788.07	2669.70	1911.57	3535.44	2832.58	3461.51	1474.09
2.	Pondicherry SACS	358.84	216.43	345.82	243.58	386.98	299.09	368.48	132.92
3.	Andaman & Nicobar SACS	186.14	97.94	159.69	118.03	184.60	113.78	170.31	60.89
4.	Chandigarh SACS	386.02	306.81	205.35	280.94	626.34	596.65	502.41	256.38
5.	Dadra & Nagar Haweli	119.25	88.56	136.00	103.34	149.11	110.00	139.07	19.26
6.	Daman & Diu SACS	111.54	121.43	167.24	100.35	231.19	114.45	189.93	35.86
7.	Lakshadweep SACS	34.86	26.25	35.89	29.01	39.63	12.42	39.63	9.52
	Total UTIs	3721.45	2645.50	3718.70	2786.83	5153.29	4078.97	4871.97	1988.92
	Grand Total	68665.74	56686.87	74421.89	53906.02	90800.21	71577.44	90917.78	37349.18

Annexure C

State-wise Achievement made under the Centrally Sponsored Scheme for Development of AYUSH Hospitals & Dispensaries (As on 1st December 2011)

(Rs. in Lakhs)

Sl. No.	Name of the State	2008-09		2009-10		2010-11		2011-12	
		Central Release of	UC issued	Central Release of	UC issued	Central Release of	UC issued	Central Release of	UC issued
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	0.00	0.00	1.25	0.00	1191.04	0.00	0.00	0.00
2.	Arunachal Pradesh	0.00	0.00	0.00	0.00	117.34	0.00	0.00	0.00
3.	Assam	108.25	88.75	77.42	1.17	4.68	0.00	0.00	0.00
4.	Bihar	0.00	0.00	2617.75	0.00	1734.26	0.00	0.00	0.00
5.	Chhattisgarh	162.50	106.89	0.00	0.00	8.50	0.00	0.00	0.00
6.	Gujarat	2622.84	0.00	0.00	0.00	1220.93	0.00	0.00	0.00
7.	Haryana	645.00	143.19	1615.00	0.00	2.33	0.00	0.00	0.00
8.	Himachal Pradesh	2172.50	0.00	1118.87	0.00	2154.13	0.00	0.00	0.00
9.	J & K	265.00	258.46	572.02	255.00	37.40	0.00	0.00	0.00
10.	Jharkhand	0.00	0.00	2026.02	0.00	0.00	0.00	0.00	0.00
11.	Karnataka	180.35	160.45	484.70	0.00	3559.92	0.00	0.00	0.00
12.	Kerala	200.00	200.00	1184.83	0.00	4014.19	4.54	0.00	0.00
13.	Madhya Pradesh	398.68	29.82	1276.88	0.00	798.13	0.00	0.00	0.00
14.	Meghalaya	174.82	0.00	323.00	0.00	0.00	0.00	0.00	0.00
15.	Manipur	280.00	10.00	1052.25	0.00	6.90	0.00	0.00	0.00

1	2	3	4	5	6	7	8	9	10
16.	Mizoram	375.00	375.00	99.72	99.72	6.90	6.90	765.00	0.00
17.	Maharashtra	66.00	21.98	27.00	22.00	6.38	0.00	0.00	0.00
18.	Nagaland	50.00	50.00	305.29	0.00	187.92	0.00	0.00	0.00
19.	Orissa	0.00	0.00	463.46	0.00	1383.12	0.00	0.00	0.00
20.	Punjab	96.85	96.85	1119.70	29.33	6.00	0.00	0.00	0.00
21.	Rajasthan	3571.68	3367.35	2170.68	798.21	5800.64	0.00	0.00	0.00
22.	Tripura	26.06	0.00	240.60	0.00	289.54	0.00	0.00	0.00
23.	Tamil Nadu	20.00	0.00	4834.38	0.00	0.00	0.00	0.00	0.00
24.	Uttarakhand	188.62	152.31	463.00	0.00	805.85	0.00	0.00	0.00
25.	Uttar Pradesh	997.80	0.00	0.00	0.00	0.00	0.00	0.00	0.00
26.	West Bengal	323.66	174.32	186.57	0.00	11.73	0.00	0.00	0.00
27.	Sikkim	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
28.	Delhi	34.75	0.00	0.00	0.00	0.00	0.00	0.00	0.00
29.	Goa	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
30.	Andaman & Nicobar Islands	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
31.	D & N Haveli	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
32.	Daman & Diu	0.00	0.00	0.00	0.00	3.83	0.00	3.83	0.00
33.	Lakshadweep	2.75	0.00	0.00	0.00	50.76	0.00	75.99	0.00
34.	Puducherry	44.88	2.80	45.30	0.00	0.00	0.00	0.00	0.00
35.	Chandigarh	44.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
Total		13052.49	5238.17	22305.66	1205.43	23402.41	11.44	844.82	0.00

Note: Due to pending UCs in respect of Grant released up to financial year 2009-10, fresh grants could not be released to most the States during 2011-12.

Annexure D

Grant-in-aid released under National Mental Health Programme for upgradation of Medical Colleges

Sl. No.	States	Year	Installment	Medical College	Amount (in Rs.)
1.	Arunachal Pradesh	2009-10	One Time	General Hospital, Pasighat	50,00,000/-
2.	Dadra & Nagar Haveli	2009-10	One Time	Sh. Vinoba Bhave Civil Hospital Silvassa, Dadra & Nagar Haveli	50,00,000/-
3.	Gujarat	2008-09	One Time	Surat Municipal Institute of Medical Education & Research (SMIMER), Surat	20,33,000/-
4.		2008-09	One Time	Smt. NHL Municipal Medical College, Ellisbridge, Ahmedabad	50,00,000/-
5.		2008-09	One Time	Rajiv Gandhi Medical College & Chatrapati Shivaji Maharaj Hospital, Thane	47,06,000/-
6.	Maharashtra	2008-09	One Time	Topiwala Nair Medical College-Mumbai	17,05,000/-
7.		2009-10	One Time	V.S.S. Medical College, Burla	50,00,000/-
8.	Orissa	2008-09	One Time	Govt. Medical College, Kota	50,00,000/-
9.		2008-09	One Time	S.P. Medical College, Bikaner	50,00,000/-
10.	Tamil Nadu	2008-09	One Time	Kanyakumari Government Medical College and Hospital, Nagercoil	43,50,000/-
11.		2008-09	One Time	Govt. Medical College, Theni	43,50,000/-
12.		2008-09	One Time	IRT Perundurai Medical College, Erode	43,00,000/-
13.	Uttar Pradesh	2008-09	One Time	Institute of Medical Sciences, Banaras Hindu University, Varanasi	44,00,000/-

Grant-in-aid provided to Government Mental Hospitals under National Mental Health Programme for their Modernisation

Sl. No.	States	Year	Institute	Amount (in Rs.)
1.	Maharashtra	2008-09	Regional Mental Hospital, Ratnagiri,	2,84,00,000/-
2.	Meghalaya	2008-09	Meghalaya Institute of Mental Health & Neurological, Shillong	3,00,00,000/-

Grant-in-aid released under Manpower Development Schemes of National Mental Health Programme

Scheme-A

Sl. No.	Mental Hospital/Institute	1st Installment (2009-10)	2nd Installment (2010-11)	3rd Installment (2010-11)
1.	Institute of Mental Health & Hospital, Agra, Uttar Pradesh	Rs. 5,28,00,000/-	Rs.13,31,00,000/-	Rs. 2,25,00,000/-
2.	Hospital for Mental Health, Ahmedabad, Gujarat	Rs. 5,28,00,000/-		
3.	State Mental Health Institute, Pandit Bhagwat, Dayal Sharma University of Health Sciences, Rohtak, Haryana	Rs. 5,28,00,000/-	15,56,00,000/-	
4.	Institute of Psychiatry- Kolkata, West Bengal	Rs. 5,28,00,000/-		
5.	Institute of Mental Health, Hyderabad, Andhra Pradesh	Rs. 5,28,00,000/-		
6.	Psychiatric Diseases Hospital, Government Medical College, Srinagar, Jammu & Kashmir	Rs. 5,28,00,000/-	Rs.10,54,08,352	
7.	Department of Psychiatry, Govt. Medical College, Chandigarh	Rs. 5,28,00,000/-		
8.	Mental Health Institute, Cuttack	Rs. 5,28,00,000/-		
9.	Institute of Mental Health & Neuro Sciences, Kozhikode	Rs. 9,00,00,000/-	Rs.11,84,00,000/-	
10.	IHBAS, Shahadra, Delhi		Rs. 5,28,00,000/-	
Total			1,10,02,08,352/-	

Scheme-B

Sl. No.	Mental Hospital/Institute	Amount released to the State Health society
1	2	3
1.	PDU Medical College, Rajkot, Gujarat	Rs. 32,78,000/- (For Psychiatric Nursing)
2.	Government Medical College, Surat, Gujarat	Rs. 47,12,000/- (For Clinical Psychology)
3.	CSM Medical University, Lucknow, Uttar Pradesh	Rs. 1,73,66,000/- (For Psychiatry, Clinical Psychology, Psychiatric Social Work, Psychiatric Nursing)

1	2	3
4.	Ranchi Institute of Mental Health & Neuro Sciences, Ranchi,	Rs. 1,21,00,000/- (For Psychiatry, Clinical Psychology, Psychiatric Social Work, Psychiatric Nursing)
5.	Dr. RML Hospital, Delhi	Rs. 35,16,000/- (For Psychiatric Social Work)
6.	S.P Medical College, Bikaner, Rajasthan	Rs. 58,60,000/- (For Psychiatry)
7.	R.N.T. College, Udaipur, Rajasthan	Rs. 58,60,000/- (For Psychiatry)
8.	Institute of Mental Health, Chennai	Rs. 90,38,000/ (For Psychiatry & Psychiatric Nursing)
9.	LGB Regional Institute of Mental Health, Tezpur, Assam	Rs. 1,73,66,000/- (For Psychiatry, Clinical Psychology, Psychiatric Social Work, Psychiatric Nursing)
10.	Government Medical College, Trivandrum	Rs. 1,76,66,000/- (For Psychiatry, Clinical Psychology, Psychiatric Social Work, Psychiatric Nursing)
Total		Rs. 9,64,62,000/-

Annexure E**Grant-in-aid released for District Mental Health Programme**

Sl. No.	State	District	Year of Grant	Grants Released (Rs.)
1.	Andhra Pradesh	Cuddapah	2010-11	21,80,000/-
2.	Dadra & Nagar Haveli	Silvassa	2008-09	15,04,926/-
			2010-11	17,42,400/-
3.	Delhi	North-West District	2008-09	21,28,133/-
4.	Haryana	Gurgaon	2009-10	17,27,945/-
		Hissar	2009-10	15,05,749/-
5.	Gujarat	Godhara	2011-12	20,70,000/-
6.	Jharkhand	Daltonganj	2007-08	26,20,000/-
7.	Manipur	Imphal West	2009-10	17,40,804/-
		Thoubal	2009-10	18,32,251/-
		Churachandpur	2011-12	21,57,000/-
		Chandel	2011-12	21,80,000/-
8.	Meghalaya	West Garo Hills	2011-12	21,80,000/-
		Jaintia Hills	2011-12	21,80,000/-
9.	Uttar Pradesh	Faizabad	2011-12	20,70,000/-
		Raibareli	2011-12	20,47,000/-
10.	Kerala	Kannur	2010-11	21,80,000/-
		Wayanad	2010-11	21,80,000/-
11.	Karnataka	Shimoga	2010-11	21,08,200/-
		Gulbarga	2010-11	19,59,400/-
		Karwar	2010-11	18,19,200/-
		Chamrajanagar	2010-11	13,44,800/-
12.	West Bengal	24 Parganas	2010-11	21,80,000/-
		Jalpaiguri	2010-11	15,81,648/-
		West Midnapur	2011-12	20,98,564/-

Annexure F**National Programme for Health Care of the Elderly (NPHCE)
Fund released to States during 2010-11 for District Hospitals,
CHCs, PHCs & SCs***(Rs. in Lakh)*

Sl. No.	State	Non-Recurring	Recurring	Total	Expenditure Reported
1.	Andhra Pradesh	186.24	177.17	363.41	Nil
2.	Assam	124.96	101.33	226.29	Nil
3.	Bihar	139.52	112.05	251.57	Nil
4.	Chhattisgarh	89.68	91.54	181.22	Nil
5.	Gujarat	124.88	109.89	234.77	Nil
6.	Haryana	48.24	30.10	78.34	Nil
7.	Himachal Pradesh	64.08	56.98	121.06	Nil
8.	Jammu & Kashmir	95.04	61.33	156.37	Nil
9.	Karnataka	158.16	158.05	316.21	Nil
10.	Kerala	70.08	69.86	139.94	Nil
11.	Madhya Pradesh	58.24	45.86	104.10	Nil
12.	Maharashtra	119.60	99.01	218.61	Nil
13.	Sikkim	43.36	21.86	65.22	13.04
14.	Orissa	50.88	35.94	86.82	Nil
15.	Punjab	56.16	47.62	103.78	Nil
16.	Rajasthan	146.56	141.49	288.05	Nil
17.	Uttarakhand	54.40	39.62	94.02	Nil
18.	Tamil Nadu	58.48	47.06	105.54	Nil
19.	West Bengal	65.44	60.10	125.54	Nil
Total		1754.00	1506.86	3260.87	13.04

Fund released to Institutes during 2010-11 for establishment of Geriatric Unit at District Hospitals

(Rs. in lakh)

Sl. No.	Institute	Non-Recurring	Recurring	Total	Expenditure reported
(i)	Institute of Medical Sciences, Banaras Hindu University, Uttar Pradesh	140.00	73.65	213.65	Nil
(ii)	Govt. Medical College, Tiruvananthapuram, Kerala	140.00	73.65	213.65	Nil
(iii)	Guwahati Medical College Guwahati, Assam	140.00	73.65	213.65	Nil
(iv)	SN Medical College, Jodhpur, Rajasthan	140.00	73.65	213.65	Nil
Grand Total				854.60	Nil

Fund released to States under NPHCE during 2011-12

[for District Hospitals in the new districts only]

(Rs. in lakh)

Sl. No.	Name of the States	Non-Recurring	Recurring	Total	Expenditure Reported
1	2	3	4	5	6
1.	Assam*	156.60	52.80	209.40	Nil
2.	Bihar	111.36	56.32	167.68	Nil
3.	Chhattisgarh	55.68	28.16	83.84	Nil
4.	Gujarat	278.40	70.40	348.80	Nil
5.	Haryana	83.52	42.24	125.76	Nil
6.	Himachal Pradesh	55.68	28.16	83.84	Nil
7.	Jammu & Kashmir	83.52	42.24	125.76	Nil
8.	Karnataka	83.52	42.24	125.76	Nil
9.	Kerala	111.36	56.32	167.68	Nil
10.	Madhya Pradesh	111.36	56.32	167.68	Nil
11.	Maharashtra	111.36	56.32	167.68	Nil
12.	Orissa	111.36	56.32	167.68	Nil

1	2	3	4	5	6
13.	Punjab	55.68	28.16	83.84	Nil
14.	Rajasthan	139.20	70.40	209.60	Nil
15.	Sikkim	27.84	14.08	41.92	Nil
16.	Uttarakhand	27.84	14.08	41.92	Nil
17.	West Bengal	55.68	28.16	83.84	Nil
Total		1659.96	742.72	2402.68	Nil

**IFD concurrence received & sanction letter has been issued.*

**Fund released to Institutes for establishment of Geriatric Department during
2011-12**

(Rs. in Lakh)

Sl. No.	Institute	Non-Recurring	Recurring	Total	Expenditure Reported
1.	MMC, Chennai	144.00	65.376	209.376	Nil
2.	Grants Medical College	144.00	65.376	209.376	Nil
3.	Sher-e-Kashmir Institute	144.00	65.376	209.376	Nil
4.	AIIMS, New Delhi	144.00	65.376	209.376	Nil
Grand Total				837.504	Nil

**National Programme for Prevention & Control of Diabetes, CVD & Stroke
(NPDCS)**

Consolidated Release of Funds under NPDCS during 2010-11 and 2011-12

(Rs. in Lakhs)

Sl. No.	States	Dist- rict Sl. No.	Districts Covered	2010-11 (March, 2011)			2011-12			Grand Total
				NR	R	Total	R	NR	Total	
1	2	3	4	5	6	7	8	9	10	11
1.	Andhra Pradesh	1.	Srikakulam	134.08	84.37	218.45	95.10	515.12	610.22	828.67
		2.	Vijyanagaram							
		3.	Chittor							
		4.	Cuddapah							
		5.	Nellore							
		6.	Krishna							
		7.	Kurnool							
		8.	Prakasam							
2.	Assam	9.	Jorhat	132.88	66	198.88	0.00		0.00	198.88
		10.	Dibrugarh							
		11.	Lakhimpur							
		12.	Sivasagar							
		13.	Kamrup							
3.	Bihar	14.	Vaishali	130.08	34.88	164.96	71.33	386.32	457.65	622.61
		15.	Rohtas							
		16.	Muzaffarpur							
		17.	Pashchim Champaran							
		18.	Purvi Champaran							
		19.	Kaimur (Bhaua 49)							
4.	Chhattisgarh	20.	Bilaspur	68.44	57.54	125.98	35.66	193.16	228.82	354.80
		21.	Jashpur Nagar							
		22.	Raipur							
5.	Gujarat	23.	Gandhi Nagar	135.68	98.16	233.84	71.33	386.32	457.65	691.49
		24.	Surendra Nagar							
		25.	Rajkot							
		26.	Jam Nagar							
		27.	Porbandar							
		28.	Junagarh							

1	2	3	4	5	6	7	8	9	10	11
6.	Jharkhand	29	Bokaro	MoU has not been received						0.00
		30	Ranchi							
		31	Dhanbad							
7.	Haryana	32	Mewat	65.24	18.33	83.57	47.55	257.56	305.11	388.68
		33	Yamunanagar							
		34	Kurukshetra							
		35	Ambala							
8.	Himachal Pradesh	36	Chamba	67.24	42.05	109.29	35.66	193.16	228.82	338.11
		37	Lahul & Spiti							
		38	Kinnaur							
9.	Jammu & Kashmir	39	Leh (Ladakh)	130.88	40.89	171.77	59.44	321.92	381.36	553.13
		40	Udhampur (Erstwhile)							
		41	Kupawara							
		42	Doda (Erstwhile)							
		43	Kargil							
10.	Karnataka	44	Kolar	135.68	99.25	234.93	59.44	321.92	381.36	616.29
		45	Shimoga							
		46	Udupi							
		47	Tumkur							
		48	Chikmagalur							
11.	Kerala	49	Pathanamthitia	69.64	70.16	139.80	59.44	321.96	381.40	521.20
		50	Kozikode (Calicut)							
		51	Allappuzha							
		52	Idukki							
		53	Thrissur							
12.	Madhya Pradesh	54	Ratlam	66.44	32.74	99.18	59.44	321.96	381.40	480.58
		55	Hoshangabad							
		56	Chhindwara							
		57	Jhabua							
		58	Dhar							
13.	Maharashtra	59	Washim	134.08	79.44	213.52	71.33	386.32	457.65	671.17
		60	Wardha							
		61	Gadchiroli							
		62	Bhandara							
		63	Chanderpur							
		64	Amaravati							
14.	Sikkim	65	East Sikkim	64.44	8.83	73.27	0.00	0.00	0.00	73.27
		66	South Sikkim							

1	2	3	4	5	6	7	8	9	10	11
15.	Orissa	67	Naupada	66.04	27.63	93.67	59.44	321.96	381.40	475.07
		68	Balangir							
		69	Nabarangpur							
		70	Koraput							
		71	Malkangiri							
16.	Punjab	72	Bhatinda	68.04	50.99	119.03	35.66	193.16	228.82	347.85
		73	Gurdaspur							
		74	Hoshiarpur							
17.	Rajasthan	75	Bhilwara	136.68	122.63	259.31	83.22	450.72	533.94	793.25
		76	Jaisalmer							
		77	Jodhpur							
		78	Ganga Nagar							
		79	Bikaner							
		80	Barmer							
		81	Nagaur							
18.	Tamil Nadu	82	Theni	66.84	37.38	104.22	MoU has not been received			104.22
		83	Coimbatore							
		84	Virudhnagar							
		85	Toothukudi							
		86	Tirunelveli							
19.	Uttar Pradesh	87	Rae Bareli	Bank Account Details and MoU has not been received						0.00
		88	Sultanpur							
		89	Jhansi							
		90	Lakhimpur Kheri							
		91	Farrokhabad							
		92	Firozabad							
		93	Etawah							
		94	Lalitpur							
		95	Jalaun							
20.	Uttarakhand	96	Nainital	66.04	27.96	94.00	23.78	128.76	152.54	246.54
		97	Almora							
21.	West Bengal	98	Darjeeling	68.84	60.95	129.79	35.66	193.16	228.82	358.61
		99	Jalpaiguri							
		100	Dakshin Dinaj							
Total			1807.28	1060.18	2867.46	903.49	4893.48	5796.97	8664.43	

Expenditure Report by States: NIL.

APPENDIX XI

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 1961 dated 02 December, 2011 regarding "Second Phase of RGGVY."

On 02 December, 2011 S/Shri Kamal Kishor "Commando", Ijyaraj Singh and Harish Chaudhary, M.Ps., addressed an Unstarred Question No. 1961 to the Minister of Power. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Power within three months from the date of reply. The assurance is yet to be implemented. The Ministry have sought extention of time upto 02 June, 2012 to fulfil the assurance.

3. The Ministry of Power *vide* O.M. No. 40/123/2011-Re. dated 13 July, 2012 have requested to drop the assurance on the following grounds:—

"That 33 projects have now been sanctioned. Out of 34 supplementary projects, only 25 projects have been brought before the Monitoring Committee after due scrutiny and that have also been sanctioned by the end of 11th Plan as per the available resources. The remaining 9 projects proposals of Bihar may be considered in 12th Plan depending upon the continuation of scheme and availability of resources. In these circumstances, it is not possible to fulfil this assurance and as such the Committee on Government assurance, Lok Sabha is requested to drop the assurance."

4. In view of the above, the Ministry, will the approval of the Minister of State for Power, have requested to drop the above assurance.

The Committee may consider.

NEW DELHI;
Dated 13.12.2013

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF POWER
LOK SABHA UNSTARRED QUESTION NO. 1961
ANSWERED ON 02.12.2011

Second Phase of RGGVY

1961. SHRI KAMAL KISHOR "COMMANDO":
SHRI IJYARAJ SINGH:
SHRI HARISH CHAUDHARY:

Will the Minister of POWER be pleased to state:

(a) whether projects under Phase-II of Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY) has been sanctioned;

(b) if so, the details thereof, State/UT-wise including Uttar Pradesh and Rajasthan; and

(c) the details of proposals/Detailed Project Report of various State Governments pending for approval of the Union Government in this regard?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL): (a) to (c) No, Madam. 33 Detailed Project Reports (DPRs) submitted by State Governments are under consideration in Phase-II of Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY). The details of these projects are at Annex.-I. Besides, 34 supplementary projects have also been received through Rural Electrification Corporation (REC), the nodal agency for RGGVY. These proposals are under consideration. The details of these projects are at Annex.-II.

Annexure I

**ANNEXURE REFERRED TO IN REPLY TO PARTS (A) TO (C) OF
UNSTARRED QUESTION**

NO. 1961 TO BE ANSWERED IN THE LOK SABHA ON 02.12.2011.

List of Projects Identified for consideration in Phase-II of RGGVY

Sl. No.	Name of State	Name of the District
1	2	3
1.	Chhattisgarh	Koriya
2.	Chhattisgarh	Jashpur-Nagar
3.	Haryana	Gurgaon
4.	Haryana	Faridabad
5.	Haryana	Palwal
6.	Karnataka	Dakshin Kannada
7.	Karnataka	Udipi
8.	Kerala	Alappuzha
9.	Kerala	Ernakulam
10.	Kerala	Kollam
11.	Kerala	Kottayam
12.	Kerala	Pathanamthitta
13.	Kerala	Thiruvananthapuram
14.	Kerala	Thrissur
15.	Madhya Pradesh	Bhind
16.	Madhya Pradesh	Bhopal
17.	Madhya Pradesh	Gwalior
18.	Madhya Pradesh	Hoshangabad
19.	Madhya Pradesh	Raisen
20.	Madhya Pradesh	Rajgarh
21.	Madhya Pradesh	Sehore
22.	Madhya Pradesh	Vidisha
23.	Madhya Pradesh	Barwani

1	2	3
24.	Madhya Pradesh	Burhanpur
25.	Madhya Pradesh	Dewas
26.	Madhya Pradesh	Khandwa
27.	Madhya Pradesh	Khargone
28.	Madhya Pradesh	Mandsaur
29.	Madhya Pradesh	Neemuch
30.	Madhya Pradesh	Shajapur
31.	Tamil Nadu	Dharmapuri
32.	Tamil Nadu	Tirunelveli
33.	Tamil Nadu	Nilgiris

Annexure II

**ANNEXURE REFERRED TO IN REPLY TO PARTS (A) TO (C) OF
UNSTARRED QUESTION NO. 1961 TO BE ANSWERED IN THE LOK SABHA ON
02.12.2011**

**List of Supplementary Projects Identified for consideration in Phase-II of
RGGVY**

Sl. No.	Name of State	Name of the District
1	2	3
1.	Madhya Pradesh	Chhatarpur
2.	Madhya Pradesh	Satna
3.	Maharashtra	Solapur
4.	Bihar	Araria
5.	Bihar	Aurangabad
6.	Bihar	Banka
7.	Bihar	Bhagalpur
8.	Bihar	Bhojpur
9.	Bihar	Buxar
10.	Bihar	Gaya
11.	Bihar	Jamui
12.	Bihar	Kaimur
13.	Bihar	Kishanganj
14.	Bihar	Lakhisarai
15.	Bihar	Munger
16.	Bihar	Nawada
17.	Bihar	Patna
18.	Bihar	Purinia
19.	Bihar	Rohtas
20.	Bihar	Saran
21.	Bihar	Siwan
22.	Bihar	Gopalganj
23.	Bihar	Nalanda

1	2	3
24.	Uttar Pradesh	Etah
25.	Uttar Pradesh	Kannauj
26.	Uttar Pradesh	Mainpuri
27.	Uttar Pradesh	Allahabad
28.	Uttar Pradesh	Jaunpur
29.	Uttar Pradesh	Gorakhpur
30.	Uttar Pradesh	Pratapgarh
31.	Uttar Pradesh	Ballia
32.	Uttar Pradesh	Bijnour
33.	Uttar Pradesh	Muzaffar Nagar
34.	West Bengal	Darjeeling (DGHC)

APPENDIX XII

Subject: Request for dropping of assurance given in reply to Motion for Adjournment dated 14.12.2011 raised by Shri Lal Krishna Advani, M.P. regarding "Money deposited illegally in Foreign Banks and action taken".

On 14 December, 2011 Shri Lal Krishna Advani, M.P., moved a motion for adjournment regarding money deposited illegally in Foreign Banks and action taken.

2. In reply the Minister of Finance (Shri Pranab Mukherjee) *inter alia* stated as follows which was treated as an assurance by the Committee and required to be implemented by the Ministry of Finance within three months from the date of the reply but the assurance is yet to be implemented. The Ministry has sought extension of time upto 31 March, 2013 to fulfil the assurance:—

"(1) Page No. 5098:— I wanted to have an authenticity and authoritative assessment, if possible to make by three important institutions. They are National Institute of Public Finance and Policy, National Institute of Financial Management and National Council of Applied Economic Research.

I have mandated them to make an assessment independently. I will provide them the necessary cost to come out with a dependable assessment of the size of quantum in respect of black money.

(2) Page No. 5112:— Now, from the foreign sources information which we have given, the scrutiny and other things take some time, but in 98 cases the Department has detected undisclosed amount of Rs. 533 crore and we have already realized Rs. 166 crore; the balance are still in the process. This is about the tax realization and this information I wanted to share with you."

3. The Ministry of Finance (Department of Revenue) *vide* O.M. No. 294/70/2012-IT (Inv. I) dated 21 November, 2012 have requested to drop the assurance on the following grounds:—

"That the proceedings under the Income Tax Act, 1961, are quasi-judicial proceedings subject to the due process of law and further appeals to the courts *i.e.* Income Tax Appellate Tribunal (ITAT), High Courts, Supreme Court, etc. Therefore, no time-frame can be prescribed for completion of these proceedings and final results thereof."

4. In view of the above, the Ministry, with the approval of the Minister of State for Finance (Revenue) have requested to drop the above assurance.

The Committee may consider.

NEW DELHI;
Dated: 11.12.2012.

APPENDIX XIII

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 2630 dated 10.12.2012, regarding "Report on Economically Backward Classes".

On 10 December, 2012 S/Shri Yashvir Singh and Neeraj Shekhar, M.Ps. addressed an Unstarred Question No. 2630 to the Minister of Social Justice and Empowerment. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Social Justice and Empowerment within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Social Justice and Empowerment *vide* O.M. No. 16011/23/2012-BC-II dated 20.03.2013 have requested to drop the assurance on the following grounds:—

"The issue of reservation and other issues relating to economic weaker sections of the society were considered by the Commission for Economically Backward Classes which submitted its report to the Government on 22.07.2010, which is at present under consideration. It is submitted that it is a policy matter and in such matter, it may take considerable time to arrive at a decision. Moreover, it is not certain as to what policy necessarily would be formulated on the issue by the Government."

4. In view of the above, the Ministry, with the approval of Minister of State for Social Justice and Empowerment, have requested to drop the above assurance.

The Committee may consider.

NEW DELHI;
Dated: 13.12.2013

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA UNSTARRED QUESTION NO. 2630
ANSWERED ON 10.12.2012

Report on Economically Backward Classes

2630. SHRI YASHVIR SINGH:
SHRI NEERAJ SHEKHAR:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government has any plan to provide reservation in Government jobs to economically backward classes as per the recommendations of the Commission;

(b) if so, the details thereof and if not, the reasons therefor;

(c) the present status of the report of Commission for economically backward classes;

(d) whether the Government has completed the consideration on the above report;

(e) if so, the details thereof along with the date of submission of report to the Government; and

(f) if not, the reasons for delaying the implementation of the report since last three years?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) to (f) The Commission for Economically Backward Classes has submitted its report to the Government. Recommendations of the Commission are under consideration.

APPENDIX XIV

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 5387 dated 09 May, 2012 regarding "Irregularities in WiMax Franchisee".

On 09 May, 2012 S/Shri/Shrimati Lal Chand Kataria, Kameshwar Baitha, Usha Verma, Sushila Saroj, Seema Upadhyay & Maheshwar Hazari, M.Ps. addressed an Unstarred Question No. 5387 to the Minister of Communications & Information Technology. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Communications & Information Technology within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Communications & Information Technology *vide* O.M. No. 58-01/2012-SU-IV dated 13 May, 2013 have requested to drop the assurance on the following grounds:—

“The request is being made keeping in view the fact that the matter of irregularities found in award of contracts for WiMax services is being investigated by CBI and the same is at initial stage of investigation. Therefore, the matter of investigation may take time to finalise the enquiry, thereafter legal course of action, if any required, in the case. In other words, a very lengthy process is involved for final outcome in the case of award of contracts for WiMax services.”

4. In view of the above the Ministry, with the approval of Minister of State in the Ministry of Communications & Information Technology, have requested to drop the above assurance.

The Committee may consider.

NEW DELHI;
Dated: 13.12.2013

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA UNSTARRED QUESTION NO. 5387
ANSWERED ON 09.05.2012

Irregularities in WiMax Franchisee

5387. SHRI LAL CHAND KATARIA:
SHRIMATI SUSHILA SAROJ:
SHRIMATI USHA VERMA:
SHRIMATI SEEMA UPADHYAY:
SHRI KAMESHWAR BAITHA:
SHRI MAHESHWAR HAZARI:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to State:

- (a) the details of the companies who have participated in the Expression of Interest (EoI) for WiMax franchisee along with the franchisees appointed by BSNL;
- (b) the names of the companies found to be involved in the WiMax irregularities; and
- (c) the action taken by the Government in this regard so far?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) The companies/bidders who have participated in Expression of Interest (EoI) of BSNL for WiMax franchisee are as follows:—

- (i) M/s Teracom Limited.
- (ii) M/s Take Solutions Limited.
- (iii) M/s E-Mall Infotech Pvt. Ltd.
- (iv) M/s Adishwar India Ltd.
- (v) M/s Ampoules & Auto Pvt. Ltd. (now as M/s Starnet Comm. Pvt. Ltd.)

After completion of EoI process, Bharat Sanchar Nigam Limited (BSNL) has signed agreement with the following Franchisees;

- (i) M/s Telecom Limited — for Karnataka, Rajasthan & Bihar.
- (ii) M/s Take Solutions Limited — for Tamil Nadu, UP West & Orissa.

(iii) M/s Ampoules & Auto Pvt. Ltd. (now known as M/s Starnet Comm. Pvt. Ltd.) — for Chennai Telecom District & Himachal Pradesh.

(b) & (c) CBI has registered a case on 23.2.2012 in the matter of award of Franchisee for WiMAX roll out in Licence Service Areas (LSAs) of BSNL in the year 2009-10. The case is at initial stage of investigation.

APPENDIX XV

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 7421 dated 22.05.2012, regarding "Security to Health Scam Inmate".

On 22 May, 2012 Shri Manikrao H. Gavit, M.P. addressed an Unstarred Question No. 7421 to the Minister of Home Affairs. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of reply but the assurance is yet to be implemented.

3. The Ministry of Home Affairs *vide* O.M. No. 15018/22/2012-CSR-III dated 10 April, 2013 have requested to drop the assurance on the following grounds:

"That the Ministry of Home Affairs is not a nodal Ministry to deal with the subject matter of National Rural Health Mission (NRHM) or CBI enquiry, as NRHM comes under the jurisdiction of Ministry of Health & Family Welfare and CBI comes under the control of the Ministry of Personnel, Public Grievances & Pensions, Department of Personnel & Training (DoPT). A similar question received from Rajya Sabha was transferred to the Ministry of Health & Family Welfare, as the subject matter pertained to them. Since the question was admitted in the name of Ministry of Home Affairs, inputs on the question were sought from M/o Health & Family Welfare, CBI and DoPT. Based on the information furnished by CBI, Ministry of Home Affairs, had replied the said question. In view of the above, it is requested that the matter may be placed before the Committee on Government Assurance for dropping the assurance, as Ministry of Home Affairs has no role to deal with matter of NRHM or CBI enquiry."

4. In view of the above, the Ministry, with the approval of Minister of Home Affairs, have requested to drop the above assurance.

The Committee may consider.

NEW DELHI;
Dated: 13.12.2013

ANNEXURE I

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA UNSTARRED QUESTION NO. 7421
ANSWERED ON 22.05.2012

Security to Health Scam Inmate

7421. SHRI MANIKRAO HODLYA GAVIT:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of people killed with regard to the National Rural Health Mission scam in Uttar Pradesh; and
- (b) the steps being taken by the Government/CBI to provide security to the people associated with this case?

ANSWER

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) Information on the total number of people, who have been killed relating to National Rural Health Mission Scam in Uttar Pradesh is not available. However CBI had taken over investigation of 3 FIRs relating to the murder/death of CMOs/Dy CMO Lucknow (namely Dr. V.K. Arya, Dr. B.P. Singh and Dr. Y.S. Sachan) dealing with NRHM funds, pursuant to the orders of the Hon'ble Allahabad High Court, Lucknow Bench dated 14.07.2011 and 27.07.2011.

(b) CBI has requested Director General of Police, Uttar Pradesh to sensitize local police about safety/security of the key witness/accused in NRHM matter. Since 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and, therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies and also for protecting the life and property of the citizens. The Union Government, however, attaches highest importance to the matter of prevention of crime and, therefore, continue to urge the State Governments/UT Administrations to give more focussed attention for improving the administration of criminal justice system and take such measures as are necessary for prevention and control of crime. An Advisory on Prevention, Registration, Investigation and Prosecution of Crime has also been issued on 16th July, 2010.

APPENDIX XVI

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 3809 dated 04.09.2012, regarding "Violence in Mumbai".

On 04 September, 2012 S/Shri D.B. Chandre Gowda, Tarachand Bhagora and S.R. Jeyadurai M.Ps. addressed an Unstarred Question No. 3809 to the Minister of Home Affairs. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of reply but the assurance is yet to be implemented.

3. The Ministry of Home Affairs *vide* O.M. No. I-13012/21/2012-IS-IV dated 26.09.2013 have requested to drop the assurance on the following grounds:—

"As per 7th Schedule of the Constitution of India, law and order is the State subject and the concerned State Government *i.e.* Government of Maharashtra in this case is required to take necessary action on part (d) and (e) of the question. Central Government has no role in this regard. Our all possible efforts to get information from the State Government could not materialise. Hence it is not possible to fulfil the assurance."

4. In view of the above, the Ministry, with the approval of Minister of State(s) in the Ministry of Home Affairs, have requested to drop the above assurance.

The Committee may consider.

NEW DELHI;
Dated: 13.12.2013

ANNEXURE II

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA UNSTARRED QUESTION NO. 3809
ANSWERED ON 04.09.2012

Violence in Mumbai

3809. SHRID.B. CHANDRE GOWDA:
SHRI TARACHAND BHAGORA:
SHRIS.R. JEYADURAI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether a sudden violence has erupted in Mumbai recently;
- (b) if so, the details thereof along with the reasons therefor;
- (c) the number of people died and injured in this violence and the compensation paid to the affected persons;
- (d) whether the Government has ordered high level inquiry in this incident; and
- (e) if so, the details thereof and outcome of the inquiry?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (c) Yes, violence had erupted in Mumbai on August 11, 2012 during a joint protest programme organized by various Bareilvi Sunni Muslim Organizations. Trouble started when several protesters, who could not gain entry into the venue started sloganeering and pelting stones at the Police, media persons and set ablaze vehicles. To disperse the agitators Police resorted to use of tear gas, lathi charge and subsequently to firing in which two persons died of bullet injuries and 61 others including 55 Police personnel sustained injuries.

(d) to (e) Information has been requested from the Government of Maharashtra.

APPENDIX XVII

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 4138 dated 05.09.2012, regarding "Home Loan Scams".

On 05 September, 2012 Shri Bhupendra Singh, M.P. addressed an Unstarred Question No. 4138 to the Minister of Finance. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Finance within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Finance *vide* O.M. No. 17/25/2012-Vig., dated 24.12.2012 and 18.01.2013 have requested to drop the assurance on the following grounds:—

"As the matter of assurance relates to CBI cases under investigation, the completion of the investigation, filing of charge sheet in these cases wherever necessary and trial of the cases in a court is a time consuming process and may take a long time for completion. Also, these processes are not under the control of executive. Therefore, it is felt that it may not be feasible to fulfil the above assurance within a reasonable time."

4. In view of the above, the Ministry, with the approval of Minister of State (E&FS) in the Ministry of Finance, have requested to drop the above assurance.

The Committee may consider.

NEW DELHI;
Dated :13.12.2013

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
LOK SABHA UNSTARRED QUESTION NO. 4138
ANSWERED ON 05.09.2012

Home Loan Scams

4138. SHRI BHUPENDRA SINGH:

Will the Minister of FINANCE be pleased to state:

(a) whether the Central Bureau of Investigation (CBI) has unearthed a home loan scam involving more than Rs. 50 crore after conducting raids in Bhopal, Madhya Pradesh during August, 2011;

(b) if so, the details thereof;

(c) whether CBI has also questioned the bank officers in this case;

(d) if so, the details thereof; and

(e) the details of the progress made in the investigation and the action taken in this regard so far?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) to (e) No, Sir, Reserve Bank of India (RBI) has reported that they have no specific information about home loan scam at any of the Public Sector Banks. However, Central Bureau of Investigation (CBI) has registered 04 cases relating to Home Loan in August, 2011 in Bhopal. The details of these cases are enclosed as Annexure.

Annexure

Statement as mentioned in reply to part (a) and (b) of Lok Sabha Unstarred Question No. 4138 dated 05.09.2012

Sl. No.	Case No. with date of registration and Section of Law	FIR named accused persons	Allegation in Brief (02-03 lines)	Searches	Examination of Bank Officials	Present Status as on 31.07.2012
1	2	3	4	5	6	7
1.	RC0082011A0009 dated 02.08.2011 U/s120/Br/w/420, 464, 468 and 471 of IPC Sec. 13(2) r/w 13(1)(d) of PC Act, 1988.	1. Sh. A.S. Hegde, Manager, State Bank of Mysore, Bhopal (Middle Management) 2. Shri Ravindra Kumar Asstt. Manager, State Bank of Mysore, Bhopal (Jr. Management) 3. Pushpendra Mishra, Partner of M/s Prakhar Construction, Bhopal (Pvt.) 4. Ashish Chakraborty, Partner of M/s Prakhar Construction Bhopal (Pvt.) 5. M/s Prakhar Construction, Bhopal (Pvt.)	The accused persons by abusing their official position in criminal conspiracy with each other by preparation of forged documents and using them as genuine, released housing loans and caused a loss to State Bank of Mysore of Rs. 447.55 lacs	Searches conducted at various places in Bhopal on 29.08.2011	Statements of Bank Officers on procedure etc. have been recorded as witness Accused bank Officers are yet to be examined	Under Investigation.
2.	RC0082011A0010 dated 02.08.2011 U/s120/Br/w/ 420, 464, 468 & 471 of IPC Sec. 13(2) r/w 13(1)(d) of PC Act, 1988	1. Sh. A.S. Hegde, Manager, State Bank of Mysore, Bhopal (Middle Management) 2. Shri Ravindra Kumar, Asstt. Manager, State Bank of Mysore, Bhopal (Jr. Management) 3. Pushpendra Mishra,	The accused persons by abusing their official position in criminal conspiracy with each Other, by preparation of forged documents and using them as genuine released housing loans and caused a loss to State Bank of Mysore of Rs. 447.55 lacs	No Searches conducted	Statements of Bank Officers on procedure etc. have been recorded as witness Accused Bank Officers are yet to	Under Investigation.

1	2	3	4	5	6	7
		Partner of M/s Prakhar Construction, Bhopal (Pvt.) 4. Ashish Chakraborty, Partner of M/s Prakhar Construction, Bhopal (Pvt.) 5. M/s Prakhar Construction, Bhopal (Pvt.)			be examined	
3.	RC0082011A0011 dated 02.08.2011 U/s 120/B r/w 420, 464, 468 & 471 of IPC Sec. 13(2) r/w 13(1)(d) of PC Act. 1988	1. Sh. A.S. Hegde, Manager, State Bank of Mysore, Bhopal (Middle Management) 2. Shri Ravindra Kumar, Asstt. Manager, State Bank of Mysore, Bhopal (Jr. Management)	The accused persons by abusing their official position in criminal conspiracy with each other by preparation of forged documents and using them as genuine released housing loans and caused a loss to State Bank of Mysore of Rs. 200.40 lacs	Searches conducted at various places in Bhopal on 29.08.2011	Statements of Bank Officers on procedure etc. have been recorded as witness Accused Bank Officers are yet to be examined	Under Investigation.
4.	RC0082011A0014 dated 01.12.2011 U/s 120/B r/w 420, 468 & 471 of IPC Sec. 12(2) r/w 13(1)(d) of PC Act. 1988	1. Ravindra J. Pathrobe, the then Branch Manager, State Bank of Hyderabad, (MM) 2. Vinod Verma, Proprietor, M/s Thirupati Construction Pvt. Ltd. 3. Pushpendra Mishra, Proprietor, M/s Prakhar Builders and Developers 4. Naresh Sharma, Prop. M/s SS Constructions 5. Smt. Uma Verma, Proprietor M/s Aditya Constructions 6. Raj Kumar Rai, Proprietor M/s Sri Sai Lakshmt Homes 7. Unknown others	The accused persons by abusing their official position in criminal conspiracy with each other by preparation of forged documents and using them as genuine, released housing loans and caused a loss to State Bank of Mysore of Rs. 318.52 lacs	Searches conducted on 28.12.11	Statements of Bank Officers on procedure etc. have been recorded as witness Accused Bank Officers are yet to be examined	Under Investigation.

APPENDIX XVIII

MINUTES

Third Sitting

MINUTES OF THE SITTING OF THE COMMITTEE ON GOVERNMENT
ASSURANCES (2013-2014) HELD ON 17 DECEMBER, 2013 IN
COMMITTEE ROOM 'A', PARLIAMENT HOUSE
ANNEXE, NEW DELHI

The Committee sat from 1500 hours to 1615 hours on Tuesday, the 17th December, 2013.

PRESENT

Shrimati Maneka Sanjay Gandhi—*Chairperson*

MEMBERS

2. Shri Kanti Lal Bhuria
3. Shri Bijoy Handique
4. Shri Mohan Jena
5. Sardar Sukhdev Singh Libra
6. Rajkumari Ratna Singh

SECRETARIAT

- | | | |
|-------------------------|---|-----------------------------|
| 1. Shri P. Sreedharan | — | <i>Additional Secretary</i> |
| 2. Shri T.S. Rangarajan | — | <i>Additional Director</i> |
| 3. Shri Kulvinder Singh | — | <i>Committee Officer</i> |

* * *

* * *

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. The Committee, thereafter considered 40 Memoranda (Memo No. 2 to 41) containing requests received from various Ministries/Departments for dropping of the pending assurances. After in-depth deliberations of the reasons adduced by the Ministries, the Committee decided to drop 23 assurances as per details given in Annexure-I and to pursue the remaining 17 assurances as per details given in Annexure-II for implementation by the Ministries/Departments concerned.

Statement Showing Assurances not dropped by the Committee on Government Assurance at their sitting held on 17.12.2013

Sl. No.	Memo No.	SQ/USQ	Ministry/ Department	Subject	Observation of the Committee
1	2	3	4	5	6
1.	4	USQ No. 389 dated 07.07.2009, SQ No. 444 dated 04.08.2009, USQ No. 2399 dated 16.08.2011, USQ No. 1488 dated 09.08.2011, SQ No. 12 dated 13.03.2012, USQ No. 6390 dated 15.05.2012, USQ No. 5221 dated 08.05.2012, USQ No. 6311 dated 15.05.2012, USQ No. 1460 dated 21.08.2012,	Consumer Affairs, Food and Public Distribution	Cash for food scheme	The Committee noted that the draft pilot scheme on direct transfer of food subsidy in cash (instead of foodgrains and sugar) to Below Poverty Line (BPL)/Antyodaya Anna Yojana (AAY) beneficiaries under Targeted Public Distribution System (TPDS) under consideration by the Government has been abruptly abandoned without visualizing the benefits that could have accrued consequent upon its introduction. The Committee feel that issues like transparency, plugging of loopholes and checking malpractices/corruption prevalent in the public distribution system could be addressed if the proposed scheme is implemented by the Department. The Committee, therefore, desire that the matter may be reconsidered actively in public interest, and the assurance be implemented expeditiously.

1	2	3	4	5	6
2.	5	USQ No. 903 dated 03.03.2010	Environment and Forests	GM Crops	The Committee noted that the proposal for establishment of 'National Centre for Assessment of Genetically Modified Organisms' has not made much headway. Accordingly to the Ministry, the issue involves complexities and intricacies requiring elaborate discussion, close co-ordination and policy decision by and between several Ministries/ Departments before arriving at consensus on GMO testing facilities. Therefore, the final decision on the issue may take from couple of months to several years. The Committee are of the view that establishment of testing facilities for GM crops is very significant and therefore, it is essential that the matter may be pursued vigorously with all concerned to arrive at consensus on the issue in a time bound manner and the assurance be implemented without further delay.
3.	10	USQ No. 2241 dated 23.11.2010, USQ No. 3227 dated 30.11.2010, USQ No. 3384, dated 30.11.2010, USQ No. 133 dated 22.02.2011, USQ No.1012 dated 01.03.2011, USQ No. 1079 dated 21.03.2011, USQ No. 3068	Youth Affairs and Sports	Accreditation card for Commonwealth Games	The Committee noted that the Government had constituted a High Level Committee headed by Shri V.K. Shunglu to look the issues relating to the organizing and conduct of the Commonwealth Games. The said Committee has since submitted its report which are under examination by Group of Ministers appointed for the purpose. According to the Ministry, the fulfilment of the assurance depends upon outcome of inquiries/judgement of quasi-judicial and judicial authorities including the Hon'ble High Courts and Hon'ble Supreme Court and therefore, there is no possibility to fulfil the assurance in near future. The Committee desire that the matter may be pursued vigorously with all concerned and the pending assurance be implemented at the earliest.

dated 15.03.2011,
 SQ No. 35
 dated 02.08.2011,
 USQ No. 4537
 dated 30.08.2011,
 USQ No. 1222
 dated 29.11.2011,
 General Discussion
 dated 25.03.2011,
 General Discussion
 dated 24.02.2011,
 Statement
 dated 02.08.2011,

4. 11	USQ No. 415 dated 23.02.2011	Coal	Acquisition of Land	The Committee noted that the Government is considering amending the Coal Bearing Areas (CBA) (Acquisition & Development) Act, 1957 to make it conform to the Land Acquisition Act, 1894 after the changes in that Act are enacted. The Committee desire that the concerted efforts may be made and the matter may be pursued till its logical conclusion with a view to remove the difficulties being faced by coal companies in the acquisition of land.
5. 14	USQ No. 2100 dated 12.08.2011	Finance	Violations of Rules by Mobile Phone Operators	The Committee noted that the data relating to investigation and cumulative action on Promoters violating various regulations under SEBI, FEMA and Income Tax Act has yet to be furnished to them. According to the Ministry, the matter is sub-judice. The Committee desire that the progress in the matter be pursued and intimated to them.

1	2	3	4	5	6
6.	15	USQ No. 2252 dated 12.08.2011	Finance	Action on 2G Spectrum scam	The Committee noted that the matter relating to investigation into 2G Spectrum though completed in a number of cases, investigations with regard to certain other issues are still underway. The progress is being monitored by the Supreme Court also. The Committee, therefore, desire that the progress in the case may be intimated to them.
7.	23	USQ No. 921 dated 28.11.2011	Environment and Forests	Moratorium on G.M. Crops	The Committee noted that the issue entails sensitive apprehensions and innumerable suggestions for bio-safety studies. It is, therefore, imperative for the Government to make concerted efforts in consultation with experts and in coordination with all concerned to arrive at a final decision on the issue. The Committee would like to be apprised of the progress made in the matter.
8.	24	USQ No. 543 dated 15.03.2012	Water Resources	Projects in Tamil Nadu	The Committee noted that delay in fulfillment of the assurance is precisely due to non receipt of statutory clearances from the Ministry of Environment & Forests. According to the Ministry, the projects are the responsibility of the State Government and therefore, it is in the domain of the State Government to obtain the mandatory environmental clearances from the Ministry of Environment and Forests. The Committee are of the view that the Ministry of Water Resources, being the central authority, can not absolve themselves of their responsibility in the matter. The Committee, therefore, desire that the Ministry should play a positive role helping the State Government in obtaining statutory clearances for early conceptualization of the projects in larger public interest. The Committee would like to be apprised of the initiatives undertaken by the Ministry in this regard.

9.	25	USQ No. 1399 dated 30.11.2011	Overseas Indian Affairs	Programmes for Diaspora Youth	The Committee noted that the Person of Indian Origin (PIO) University would be established under the Innovation University Act, once the Bill is approved in the Parliament. The Committee desired that the matter may be pursued with all concerned and brought to its conclusive end.
10.	26	USQ No. 1927 dated 02.12.2011	Health & Family Welfare	Allocation of funds under NHRM	The Committee noted that the cases of irregularity in NRHM, Uttar Pradesh are being investigated by CBI. Since no time frame can be stated for completion of investigation, the Ministry has requested to drop/delete the assurance. However, the Committee are not convinced with the reason adduced by the Ministry and desire that CBI may be impressed upon to complete the investigation at the earliest. The Committee desire that the matter may be pursued to its logical conclusion.
11.	27	USQ No. 1961 dated 02.12.2011	Power	Second Phase of Rajiv Gandhi Gramin Vidyutikaran Yojana (RGGVY)	The Committee desired that all the remaining supplementary projects proposals of Bihar may be pursued and considered on priority basis.
12.	28	Motion for adjournment dated 14.12.2011 page No. 5098 & 5112	Finance	Money deposited illegally in Foreign Banks	The Committee were informed that the proceedings under the Income Tax Act, 1961 are <i>quasi-judicial</i> proceedings subject to the due process of law and further appeals to the courts. Therefore, no time frame can be prescribed for completion of the proceedings and final results thereof. However, the

1	2	3	4	5	6
					Committee are of the view noted that the matter relating to black money is of extreme national importance and therefore, cannot be dropped merely on the plea that no-time frame can be predicted. The Committee, expect the Government to play a pro-active role in co-ordination with all concerned in collating the requisite information on black money stashed outside.
13.	29	USQ No. 2630 dated 10.12.2012	Social Justice & Empowerment	Report on Economically Backward Classes	The Committee noted that report of the Commission on Economically Backward Classes which submitted its report to the Government on 22.07.2010 is still under consideration of the Government and the Government has not come out with a policy on the issue even after a lapse of more than three years. The Committee expect the Ministry to pursue the matter vigorously to its logical conclusion.
14.	33	USQ No. 5387 dated 09.05.2012	Communication & Information Technology	Irregularities in WiMax Franchisee	The Committee noted that the matter of irregularities found in award of contracts for WiMax services is being investigated by CBI and the same is at initial state of investigation. Therefore, the matter of investigation may take time to finalise the enquiry. In view of this, the Ministry has requested that the assurance may be dropped. The Committee feel that the request of the Ministry to drop the assurance is premature and desire that CBI may be impressed upon to expedite the investigation. The Committee would like to apprised of the progress made in the matter.
15.	36	USQ No. 7421 dated 22.05.2012	Home Affairs	Security to Health Scam Inmate	The Committee noted that assurance made in May 2012, is still lying with the Ministry of Home Affairs despite the fact that Ministry of Health and Family Welfare is the nodal Ministry to deal with subject matters pertaining to National

16.37	USQ No. 3809 dated 04.09.2012	Home Affairs	Violence in Mumbai	<p>Rural Health Mission (NHRM). The Committee, therefore, direct the Ministry of Home Affairs to transfer the assurance to the Ministry of Health and Family Welfare without further delay for fulfilment of the assurance.</p> <p>The Committee noted that the Government have miserably failed to extract information from the State Government pertinent to fulfillment of the assurance. The Committee direct that the Government should make all efforts as available to them as per the provisions of the Constitution and impress upon the State Government to follow the instructions from the Centre and furnish the requisite information without further delay.</p>
17.38	USQ No. 4138 dated 05.09.2012	Finance	Home Loan Scams	<p>The Committee noted that four cases of home loan scam were registered by the CBI in Bhopal during August, 2011 and it was reported that the cases were under investigation. The Ministry has stated requested that it may not be feasible to fulfil the assurance within a reasonable time as the completion of investigation, filing of charge sheet and trial of the cases in a court is time consuming process. However, the Committee regret to note that no information with regard to the progress made in the aforesaid cases have been furnished to them. As such, the Committee desire that the present status of the cases may be communicated at the earliest.</p>

APPENDIX XIX

MINUTES

Sixth Sitting

MINUTES OF THE SITTING OF THE COMMITTEE ON GOVERNMENT
ASSURANCES (2013-2014) HELD ON 06 FEBRUARY, 2014 IN
COMMITTEE ROOM 'A' PARLIAMENT HOUSE
ANNEXE, NEW DELHI

The Committee sat from 1500 hours to 1630 hours on Thursday, the 6th February, 2014.

PRESENT

Smt. Maneka Sanjay Gandhi — *Chairperson*

MEMBERS

2. Shri Rajendra Agrawal
3. Shri Hansraj G. Ahir
4. Shri Kanti Lal Bhuria
5. Shri Bijoy Handique
6. Sardar Sukhdev Singh Libra
7. Rajkumari Ratna Singh

SECRETARIAT

1. Shri P. Sreedharan — *Additional Secretary*
2. Shri T.S. Rangarajan — *Additional Director*
3. Shri Kulvinder Singh — *Committee Officer*

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. The Committee considered and adopted the following draft Reports without any amendment:—

- (i) Draft Thirty-Sixth Report regarding requests for dropping of assurances (acceded to).

- (ii) Draft Thirty-Seventh Report regarding requests for dropping of assurances (Not acceded to).
- (iii) Draft Thirty-Eighth Report regarding review of pending assurances pertaining to the Ministry of New and Renewable Energy.

2. A verbatim record of the proceedings has been kept.

The Committee then adjourned.